

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL (WZ) PUNE**

**Original Application No.112/2023**

**MR. MAHESH SHANKARLAL SHANKARPELLI**

**AND ANR.** .....Applicants

vs.

**CHIEF OFFICER, SILLOD MUNICIPAL COUNCIL**

**AND ORS.** .....Respondents

**INDEX**

<b>S. No.</b>	<b>Particulars</b>	<b>Annex ures</b>	<b>Page No.</b>
1.	Additional Affidavit	-	<b>973 - 978</b>
2.	R.T.I. reply dated 25/09/2023	<b>A-1</b>	<b>979 - 980</b>
3.	Letter addressed by Head Clerk of the Mining Department in the office of Respondent no.2, along with Respondent no.9 and the Deputy Collector, Aurangabad to Respondent no.3 dated 23/06/2023	<b>A-2</b>	<b>981 - 983</b>

4.	Letter addressed by Head Clerk of the Mining Department in the office of Respondent no.2, along with Respondent no.9 and the Deputy Collector, Aurangabad to Respondent no.3 dated 26/06/2023	<b>A-3</b>	<b>984 - 986</b>
5.	Letter addressed by Head Clerk of the Mining Department in the office of Respondent no.2, along with Respondent no.9 and the Deputy Collector, Aurangabad to Respondent no.3 dated 21/07/2023	<b>A-4</b>	<b>987 - 989</b>
6.	Letter addressed by Head Clerk of the Mining Department in the office of Respondent no.2, along with Respondent no.9 and the Deputy Collector, Aurangabad to Respondent no.3 dated 02/08/2023	<b>A-5</b>	<b>990 - 991</b>
7.	Letter addressed by Head Clerk of the Mining Department in the office of Respondent no.2, along with	<b>A-6</b>	<b>992 - 994</b>

	Respondent no.9 and the Deputy Collector, Aurangabad to Respondent no.3 dated 22/08/2023		
8.	Letter addressed by Head Clerk of the Mining Department in the office of Respondent no.2, along with Respondent no.9 and the Deputy Collector, Aurangabad to Respondent no.3 dated 11/09/2023	<b>A-7</b>	<b>995 - 997</b>
9.	Application under the R.T.I. dated 01/09/2023	<b>A-8</b>	<b>998 - 1000</b>
10.	Reply under the R.T.I. dated 01/02/2024	<b>A-9</b>	<b>1001 - 1002</b>
11.	Order of the Respondent no.1 dated 20/03/2023	<b>A-10</b>	<b>1003 - 1004</b>
12.	Letter addressed by the Respondent no.4 to the Respondent no.1 dated 17/05/2023	<b>A-11</b>	<b>1005 - 1006</b>
13.	Letter addressed by the Respondent no.1 to the Respondent no.4 dated 25/05/2023	<b>A-12</b>	<b>1007 - 1008</b>
14.	Letter addressed by the	<b>A-13</b>	<b>1009 -</b>

	Respondent no.1 to the Respondent no.4 dated 30/05/2023		<b>1010</b>
15.	Letter addressed by Respondent no.3 to Respondent no.4 dated 26/06/2023	<b>A-14</b>	<b>1011 - 1013</b>
16.	Letter addressed by Deputy Commissioner (Revenue), Joint Commissioner Office, Aurangabad dated 23/06/2023	<b>A-15</b>	<b>1014 - 1016</b>
17.	Letter addressed by Respondent no.4 to other officers dated 26/06/2023	<b>A-16</b>	<b>1017 - 1020</b>
18.	Letter addressed by Respondent no.3 to Respondent no.4 dated 08/08/2023	<b>A-17</b>	<b>1021 - 1023</b>

**Dated on this 10<sup>th</sup> day of September 2024 at Pune**



**Adv. for Applicants**



**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL (WZ) PUNE**

**Original Application No.112/2023**

**MR. MAHESH SHANKARLAL SHANKARPELLI**

**AND ANR.**

.....Applicants

vs.

**CHIEF OFFICER, SILLOD MUNICIPAL COUNCIL**

**AND ORS.**

.....Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE  
APPLICANTS**

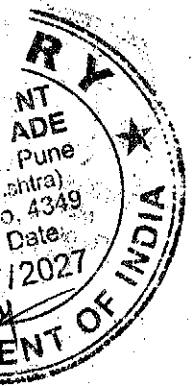
I, Mr. Mahesh Shankarlal Shankarpelli Age: 53 years,  
Occupation: Social Service, R/at Galli No.1, Ma Durga Niwas,  
near Vitthal Rukmai Temple, Shastri Colony, Sillod,  
Aurangabad-431112 do hereby state on solemn affirmation that:-

- 1) I am the Applicant no.1 in the present Application filed before this Hon'ble National Green Tribunal (WZ), Pune.
- 2) I have fully acquainted with the facts and circumstances of the present Application and I am competent to swear herein.

3) I say that the reply filed by the Respondent no.1 to 4 and 9 are not true and correct and denied by the Applicants. The Applicants had made several Complaints to the Respondent no.2 to 4 and even Respondent no.9 on which no action was taken by any of the authority. The Head Clerk of the Mining Department in the office of Respondent no.2, along with Respondent no.9 and the Deputy Collector, Aurangabad had written various letter on the complaint made by various person including the Applicants regarding the illegal mining to the Respondent no.3 and called for the report on the said complaint but till date no report is given by the Respondent no.3 which are annexed herewith as annexure 'A-2' to 'A-7' from 23/06/2023 to 11/09/2023. The said fact of seeking the report from the Respondent no.3 by office of Respondent no.2 and even by the Respondent no.9 amply makes clear that there was illegal mining in the said river bed of River Purna. The Applicants had received the copy of the said communication through R.T.I. and the copy of the covering letter is annexed herewith and marked as annexure 'A-1'.



- 4) I say that I had made an application under the R.T.I. for seeking the information regarding the compliance of the terms and conditions imposed by the Respondent no.2 while allotting the said area for sand mining, CCTV footage, Vehicles GPS tracking record and e-TP report and various other information from the Public Information officer in the office of Respondent no. 4 on 01/09/2023. The copy of the Application under the R.T.I. dated 01/09/2023 is annexed herewith as annexure 'A-8' and reply dated 01/02/2024 under the R.T.I. by the office Respondent no.4 is annexed as annexure 'A-9'.
- 5) I say that I have received various document of the letter and complaint made by the Respondent no.1 through R.T.I. but only the document which are relevant for the purpose of the issue in hand are annexed herewith. I say that the Applicants seeks liberty to file the rest of the document received as and when if required or directed by the Hon'ble Tribunal.
- 6) I say that I have annexed the Order dated 20/03/2023 by the Respondent no.1 directing the clerk in the office of the



Respondent no.1 to take possession of the site of land mining and to follow the terms and conditions mentioned in the letter of the Respondent no.2 dated 27/04/2023. The said Order of the Respondent no.1 is annexed and marked as annexure 'A-10'.

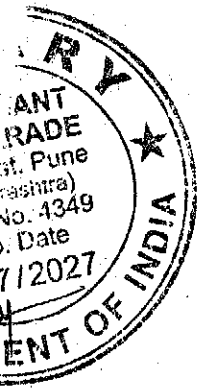
- 7) I say that in the letter dated 17/05/2023 addressed by the Respondent no.4 to the Respondent no.1 directing him to submit report of sand mining and also install the CCTV camera at the site of the sand mining and to submit the report to that effect but till date neither any report nor the CCTV footage of any sort has been produced or given by the Respondent no.1 to any of the concerned authority. The Applicants in the R.T.I. had also sought the CCTV footage of the site but the same is not provided thus it creates doubt upon the sand mining done at the site by the Respondent no.1. The letter dated 17/05/2023 is annexed herewith and marked as annexure 'A-11'.

- 8) I say that further in the letters dated 25/05/2023 and 30/05/2023 addressed by the Respondent no.1 to the



Respondent no.4 had complained of the illegal sand mining at the site and to take actions on the said illegal mining still the Respondent no.1 to 4 and even Respondent no.9 are denying the fact of the illegal sand mining at the site i.e. the bed of river Purna. Further in the letter dated 30/05/2023 the Respondent no.1 is complaining of the illegal sand mining on a large scale. This fact of the complaint by the Respondent no.1 is concealed by the Respondent no.1 to 4 from this Hon'ble Tribunal. The said dated 25/05/2023 and 30/05/2023 addressed by the Respondent no.1 to the Respondent no.4 is annexed herewith and marked as annexure 'A-12' and 'A-13'.

- 9) I say that the even the Respondent no.3 vide letter dated 26/06/2023 addressed to Respondent no.4 and also by letter dated 23/06/2023 addressed by Deputy Commissioner (Revenue), Joint Commissioner Office, Aurangabad to Respondent no.2 directing them conduct enquiry based on the newspaper report regarding the illegal sand mining at river Purna. The said letters are annexed herewith and marked as annexure 'A-14' and 'A-15'. The other communication



received through R.T.I. are annexed as annexure 'A-16' and 'A-17'.

10) I say that documents annexed with the present affidavit are necessary for deciding the Original Application.

WHEREAS STATED IN THE AFFIDAVIT IS TRUE AND CORRECT TO BEST OF MY KNOWLEDGE AND BELIEF AND INFORMATION THEREFORE I HAVE PUT MY SIGNATURE HEREIN ON 10<sup>th</sup> DAY OF \_\_\_\_\_ SEPTEMBER 2024.

I know the Affiant

*R.D. Bathe*

Adv. R. D. Bathe

*Mr. Mahesh Shankarlal Shankarpelli*  
DEPONENT

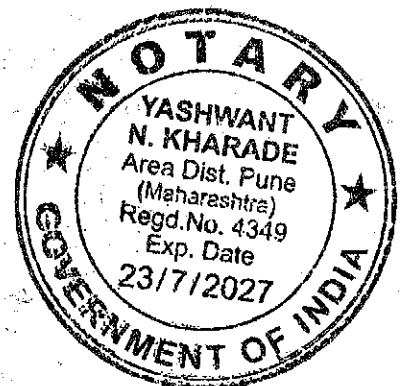
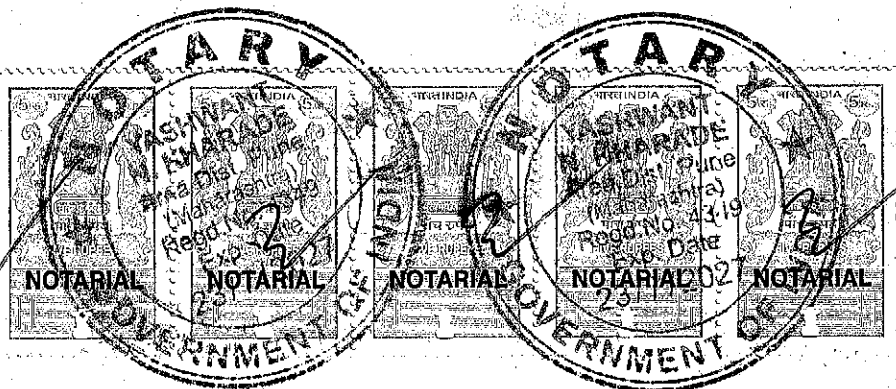
Mr. Mahesh Shankarlal Shankarpelli

BEFORE ME

*Yashwant N. Kharade*

10/09/2024  
YASHWANT N. KHARADE  
NOTARY, GOVT. OF INDIA  
PUNE

NOTED & REGISTERED  
AT SERIAL NO.: 261/2024  
DATED: 10 SEP 2024





नोंदणीकृत डाकेने (RPD)

जा.क्र. २०२३/कैमाअ/कावि-  
जिल्हाधिकारी कार्यालय, छत्रपती संभाजीनगर.  
दिनांक :- २५ सप्टेंबर २०२३.

प्रति,

✓ श्री.महेश शंकरलाल शंकरपेल्ली,  
रा. माँ दुर्गा निवास, शास्त्री कॉलोनी सिल्लोड ता. सिल्लोड  
जि. छत्रपती संभाजीनगर.

15784

312013

विषय :- केंद्रीय माहितीचा अधिकार २००५ नुसार माहिती मिळणे बाबत  
संदर्भ :- आपला माहितीचा अधिकार अर्ज ०५.०९.२०२३.

उपरोक्त विषयी संदर्भिय माहितीचा अधिकार अर्जाद्वारे आपण माहिती मिळणेबाबत केलेल्या विनंतीच्या अनुषंगाने या कार्यालयामार्फत केलेल्या कार्यवाहीची माहितीची पाच प्रत असून सोबत विनामुल्य आपणास पुरविण्यात येत आहे.

उक्त माहितीचे अनुषंगाने आपण व्यथित होत असल्यास जन अपिलीय अधिकारी तथा जिल्हा खनिकर्म अधिकारी, जिल्हाधिकारी कार्यालय औरंगाबाद यांचेकडे अपील करता येईल.

*Raut*

जन माहिती अधिकारी तथा,  
अव्वल कारकून (गौण खनिज),  
जिल्हाधिकारी कार्यालय औरंगाबाद

*Refst*

Adm for Applicants

Right to  
Information

RPD

Ja.No. 2023/Kaima A/KaVi-

Collector's Office, Chhatrapati Sambhajinagar,

Dated :- 25 September 2023

To,

Mr. Mahesh Shankarlal Shankarpelli,

Res. Maa Durga Niwas, Shastri Colony Sillod

Tal. Sillod Dist. Chhatrapati Sambhajinagar

Subject: Access to Information under Central Right to Information  
2005

Reference: Your Right to Information Application 05.09.2023

In pursuance of your request for obtaining information regarding the above mentioned right to information application, five copies of the information of proceedings taken through this office are being provided to you free of cost.

If you are affected by the said information Public Appellate Officer and District Mining Officer, Collector Office Aurangabad can be appealed.

Public Information Officer and,  
Senior Clerk (Sub-Minerals),  
Collector's Office Aurangabad.

*[Handwritten Signature]*  
Adv. for Applicants



जिल्हाधिकारी कार्यालय, औरंगाबाद  
(खनिकर्म विभाग)

मध्यवर्ती प्रशासकीय इमारत, फाजलपुरा, औरंगाबाद

दूरध्वनी: ०२४०-२३३४५०१ (२०५)

ई-मेल:- dmo2016.aurangabad@gmail.com

तात्काळ

जा.क्र. २०२३/मशाका-२/गौ.ख./कावि-३७६

दिनांक :- २३/०६/२०२३.

प्रति,

उप विभागीय अधिकारी सिल्लोड  
ता.सिल्लोड, जि. औरंगाबाद.

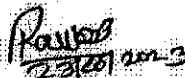
विषय :- गौण खनिज (औरंगाबाद)

नगर परिषद सिल्लोड मुख्याधिकारी समयद रफिक कंकर यांना दिनांक २७.४.२०२३ रोजी मौजे कोटनांद्रा तालुका सिल्लोड येथील ५८३० ब्रास वाळू घाटासाठी मा.जिल्हाधिकारी यांनी दिलेल्या नियमबाह्य ठेक्यात सर्व अटी शर्तीचा सर्रासपणे भंग करून तब्बल १ लाख ब्रास पेक्षा जास्त वाळू उखनन झाले असून संबंधीत प्रकरणात आर्थिक संगणमत करून महसूल प्रशासनातील जबाबदार अधिका-यांचे अभय प्राप्त असल्याकारणाने प्रकरणात चौकशी प्रस्तावित करून सर्व जबाबदार लोकांवर कायदेशीर कार्यवाही करणे व दिलेला वाळू ठेका तात्काळ रद्द करून सर्व वाळू साठे जप्त करणेबाबत.


संदर्भ :- मा.उपायुक्त (महसूल), विभागीय आयुक्त कार्यालय औरंगाबाद यांचे पत्र जा.क्र. २०२३/मशाका/गौख/औरंगाबाद/अ-नि/प्र.क्र. ०१/कावि, दिनांक २३.०६.२०२३.

उपरोक्त विषयांकित प्रकरणी श्री. संजय माणिकराव निकम व इतर रा.कोटनांद्रा ता. सिल्लोड जि. औरंगाबाद यांचा तक्रार अर्ज प्राप्त झालेला असल्याबाबत संदर्भीय पत्राच्ये कळविण्यात आले असून प्रकरणात तक्रार अर्जदार यांचे तक्रारीत नमूद मुद्यांच्या अनुषंगाने सखोल चौकशी व उचित कार्यवाही करून अहवाल सादर करण्याबाबत सुचना प्राप्त झालेल्या आहेत.

संदर्भीय तक्रार अर्जाची छायांकित प्रत सोबत पाठविण्यात येत असून प्रकरणात अर्जदार यांचे तक्रारीत नमूद मुद्यांच्या अनुषंगाने सखोल चौकशी व उचित कार्यवाही करून केलेल्या कार्यवाहीचा आपला स्वयंस्पष्ट अहवाल तात्काळ या कार्यालयास सादर करण्यात यावा.  
सौवत :- वरील प्रमाणे.

  
(दिनकर राऊत)  
अव्वल कारकून

  
(किशोर पांडके)  
जिल्हा खनिकर्म अधिकारी

  
(जनार्जन विधाते)  
निवासी उप जिल्हाधिकारी

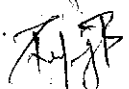
प्रत :-

१. मा.उपायुक्त (महसूल), विभागीय आयुक्त कार्यालय औरंगाबाद यांना माहितीस्तव सविनय सादर.

जिल्हाधिकारी कार्यालय औरंगाबाद  
दूरध्वनी २३३४५०१

26 JUN 2023

१९८९



Adv. for Applicants

**Collector's Office, Aurangabad**

(Mining Department)

Central Administrative Building, Fazalpur, Aurangabad

Tel: 0240-2334501 (205)

E-Mail: dmo2016.aurangabad@gmail.com

Immediate

Ja.No. 2023/Mashaka-2/Gau.Kha/Kavi-376

Date :- 23/06/2023.

To,

Sub Divisional Officer Sillod

Tal. Sillod, Dist. Aurangabad.

**Subject :- Minor Minerals (Aurangabad)**

To City Council Sillod Chief Officer Syed Rafiq Kankar dated 27.4.2023 for 5830 Brass Sand Belt at Mauje Kotnandra Taluka Sillod in the illegal contract given by the Hon. Collector, more than 1 lakh brass of sand has been mined in gross violation of all terms and conditions and due to financial collusion in the related case and the support of the responsible officers of the revenue administration has been obtained, an inquiry is proposed in the case and legal action is taken against all the responsible people and the sand contract given immediately. Regarding cancellation and confiscation of all sand deposits.

Reference :- Hon. Deputy Commissioner (Revenue), Divisional Commissioner's Office Aurangabad's letter Ja.No. 2023/Mashaka/Gaukh/Aurangabad/A-Ni/P.No. 01/Kavi, dated 23.06.2023.

In the above mentioned case Mr. Sanjay Manikrao Nikam and others Res. Kotnandra Tal. Sillod Dist. Aurangabad has been informed through a reference letter that the complaint application has been received and the complainant has been instructed to conduct a thorough investigation and take appropriate action and submit a report in accordance with the points mentioned in the complaint.

*Rafiq B*  
Adm for Applicants

A photocopy of the reference complaint application is sent along with it and in this case the applicant should immediately submit to this office a self-explanatory report of the action taken in accordance with the points mentioned in the complaint after thorough investigation and appropriate action.

With : As above.

(Dinkar Raut)  
Senior Clerk

(Kishor Ghodke)  
District Mining Officer

(Janardhan Vidhate)  
Resident Deputy Collector

Copy:-

1.Submitted for information to the Hon. Deputy Commissioner (Revenue), Office of the Divisional Commissioner, Aurangabad.

*K. R. J. B.*  
Adv. for Applicants



जिल्हाधिकारी कार्यालय, औरंगाबाद  
(खनिकर्म विभाग)

मध्यवर्ती प्रशासकीय इमारत, फाजलपुरा, औरंगाबाद

दुरध्वनी: ०२४०-२३३४५०१ (205)

ई मेल: dmo2016.aurangabad@gmail.com

तात्काळ

जा.क्र. २०२३/मशाका-२/गौ.ख./कावि-३७७

दिनांक :- २६/०६/२०२३.

प्रति,

उप विभागीय अधिकारी सिल्लोड  
ता.सिल्लोड, जि. औरंगाबाद.

विषय :- मौजे कोटनांद्रा ता. सिल्लोड येथील वाळू घाटातून मंजूर साठयापेक्षा वाळूचे जास्तीचे उत्खनन केलेबाबत प्राप्त तक्रार.

संदर्भ :- मा. उपायुक्त (सहसूल), विभागीय आयुक्त कार्यालय औरंगाबाद यांचे पत्र जा.क्र. २०२३/मशाका/गौख/औरंगाबाद/अ-नि/प्र.क्र. ०१/कावि, दिनांक २३.०६.२०२३.

२. विविध वर्तमानपत्रात प्रसिध्द वृत्त दिनांक १९.६.२०२३, दिनांक २५.०६.२०२३.

मुख्याधिकारी नगर परिषद, सिल्लोड यांचे मागणीनुसार सिल्लोड शहरातील विविध विकास कामांसाठी मौजे कोटनांद्रा ता. सिल्लोड येथील वाळू घाट राखीव ठेवण्यात आलेला आहे. सदर वाळू घाटातून मंजूर वाळू साठयापेक्षा वाळूचे जास्तीचे उत्खनन होत असल्याबाबत श्री. संजय माणिकराव निकम व इतर सा.कोटनांद्रा ता. सिल्लोड जि. औरंगाबाद यांनी मा. विभागीय आयुक्त कार्यालयाकडे तक्रार दाखल केलेली असून प्रकरणात चौकशी करून अहवाल सादर करण्याबाबत विभागीय आयुक्त कार्यालयाकडून कळविण्यात आले आहे.

तसेच मौजे कोटनांद्रा ता. सिल्लोड येथील वाळू घाटातून मंजूर वाळू ५८३० ब्रास वाळू साठयापेक्षा अंदाजे १ लक्ष ब्रास वाळू उत्खनन करण्यात आले असल्याबाबत वर्तमान पत्रात वृत्त प्रसिध्द झालेले आहे.

संदर्भीय क्रमांक ०१ अन्वये प्राप्त तक्रार व वृत्तपत्रीय कात्रणाची छायांकित प्रत सोबत पाठविण्यात येत असून प्रकरणात सखोल चौकशी करून आपला चौकशी अहवाल या कार्यालयास तात्काळ पाठविण्यात यावा. सोबत :- वरील प्रमाणे.

*Rajendra*  
26/06/23  
(दिनकर राजत)  
अव्वल कारकून

*Kishor*  
26/06/23  
(किशोर घोडके)  
जिल्हा खनिकर्म अधिकारी

*Chait*  
(जुनाईन विधाते)  
निवासी उप जिल्हाधिकारी

जिल्हा खनिकर्म विभाग  
जिल्हाधिकारी कार्यालय औरंगाबाद  
मध्यवर्ती प्रशासकीय इमारत, फाजलपुरा, औरंगाबाद

① 28 JUN 2023

जिल्हा क्रमांक..10125

*Ky/B*  
Adv. for Applicants.

**Collector's Office, Aurangabad**

(Mining Department)

Central Administrative Building, Fazalpura, Aurangabad

Tel: 0240-2334501 (205)

E-Mail: dmo2016.aurangabad@gmail.com

Immediate

Ja.No. 2023/Mashaka-2/Gau.Kha/Kavi-377

Date :- 26/06/2023.

To,

Sub Divisional Officer Sillod

Tal. Sillod, Dist. Aurangabad.


Subject :- Mauje Kotnandra Tal. Complaint received regarding extraction of sand in excess of sanctioned stock from sand belt at Sillod.

Reference:- Hon. Deputy Commissioner (Revenue), Divisional Commissioner's Office Aurangabad's letter Ja.No. 2023/Mashaka/Gaukh/Aurangabad/A-Ni/M.No. 01/Kavi, dated 23.06.2023.

2. News published in various newspapers dated 19.6.2023, dated 25.06.2023.

According to the request of the Chief Municipal Council, Sillod, Mauje Kotnandra Tal. Sillod for various development works in Sillod city. Sand Belt at Sillod has been reserved. Shri. Sanjay Manikrao Nikam and others Res. Kotnandra Tal. Sillod Dist. Aurangabad a complaint has been filed with the Divisional Commissioner's Office and the Divisional Commissioner's Office has informed about the matter and submitting the report.

Also Mauje Kotnandra Tal. Sillod it has been reported in the current paper that approximately 1 lakh brass sand has been mined from the sand belt at Sillod over the sanctioned sand reserve of 5830 brass sand.

  
Adv. for Applicants.

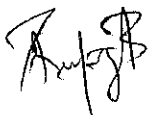
The complaint received under Reference No. 01 and the shadowed copy of the newspaper clipping are sent along with it and your investigation report should be sent to this office immediately after making a thorough inquiry into the matter.

With: As per above.

(Dinkar Raut)  
Senior Clerk

(Kishor Ghodke)  
District Mining Officer

(Janardhan Vidhate)  
Resident Deputy Collector



Adv. for Applicants



जिल्हाधिकारी कार्यालय, औरंगाबाद  
(खनिकर्म विभाग)

मध्यवर्ती प्रशासकीय इमारत, फाजलपुरा, औरंगाबाद

दुरध्वनी: ०२४०-२३३४५०१ (205)

ई-मेल:- dmo2016.aurangabad@gmail.com

स्मरणपत्र

जा.क्र. २०२३/मशाका-२/गौ.ख./कावि-४६९

दिनांक :- २१/०७/२०२३.

प्रति,

उप विभागीय अधिकारी सिल्लोड  
ता.सिल्लोड, जि. औरंगाबाद.

विषय :- मौजे कोटनांद्रा ता. सिल्लोड येथील वाळू घाटातून मंजूर साठयापेक्षा वाळूचे जास्तीचे उत्खनन केलेबाबत प्राप्त तक्रार.

संदर्भ :- १. या कार्यालयाचे पत्र जा.क्र. २०२३/मशाका-२/गौ.ख./कावि- दि.२१.०७.२०२३.

२. मा. उपायुक्त (महसूल), विभागीय आयुक्त कार्यालय औरंगाबाद यांचे पत्र जा.क्र. २०२३/मशाका/गौ.ख./औरंगाबाद/अ-नि/प्र.क्र. ०१/कावि, दिनांक २३.०६.२०२३.

३. विविध वर्तमानपत्रात प्रसिध्द वृत्त दिनांक १९.६.२०२३, दिनांक २५.०६.२०२३.

४. आपले कार्यालयाचे पत्र दि. १०.०७.२०२३ (ई-मेल वर प्राप्त दि. १९.०७.२०२३)

उपरोक्त विषयी संदर्भीय क्रमांक ०१ पत्रान्वये मुख्याधिकारी नगर परिषद, सिल्लोड यांचे मागणीनुसार सिल्लोड शहरातील विविध विकास कामांसाठी मौजे कोटनांद्रा ता. सिल्लोड येथील वाळू घाट राखीव ठेवण्यात आलेला आहे. सादर वाळू घाटातून मंजूर वाळू साठयापेक्षा वाळूचे जास्तीचे उत्खनन होत असल्याबाबत श्री. संजय माणिकराव निकम व इतर रा.कोटनांद्रा ता. सिल्लोड जि. औरंगाबाद यांनी मा. विभागीय आयुक्त कार्यालयाकडे तक्रार दाखल केलेली असून प्रकरणात चौकशी करून अहवाल सादर करण्याबाबत आपणास कळविण्यात आले होते. परंतु प्रकरणात आपला अहवाल अद्यापही अप्राप्त आहे.

प्रकरणात मा. विभागीय आयुक्त कार्यालय औरंगाबाद यांना अहवाल सादर करावयाचा असल्याने तक्रारीचे अनुषंगाने मुद्देनिहाय अहवाल तात्काळ सादर करावा.

*Ramrao*  
21/07/2023  
(दिनकर राऊत)  
अवल कारकून

*(किशोर घोडके)*  
(किशोर घोडके)  
जिल्हा खनिकर्म अधिकारी

*(जुनार्धन विधाते)*  
निवासी उप जिल्हाधिकारी

आतक जातक विभाग  
जिल्हाधिकारी कार्यालय  
महानगर पंचायत

1

04 AUG 2023

12429

स्तापनी

*Kup*  
Adv for Applicants

**Collector's Office, Aurangabad**

(Mining Department)

Central Administrative Building, Fazalpur, Aurangabad

Tel: 0240-2334501 (205)

E-Mail: dmo2016.aurangabad@gmail.com

Immediate

Ja.No. 2023/Mashaka-2/Gau.Kha/Kavi-469

Date :- 21/07/2023.

To,

Sub Divisional Officer Sillod

Tal. Sillod, Dist. Aurangabad.

**Subject :-** Mauje Kotnandra Tal. Sillod Complaint received regarding extraction of sand in excess of sanctioned stock from sand belt at Sillod.

- Reference:-1. This office's letter Ja.No. 2023/Mashaka-2/Gau.K/Kavi- Dated 21.07.2023.
2. Hon. Deputy Commissioner (Revenue), Divisional Commissioner's Office Aurangabad's letter Ja.No. 2023/Mashaka/Gaukh/Aurangabad/A-Ni/P.No. 01/Qadi, dated 23.06.2023.
3. News published in various newspapers dated 19.06.2023, dated 25.06.2023.
4. Your office letter dt. 10.07.2023 (Received on e-mail dated 19.07.2023)

According to the request of the Chief Municipal Council, Sillod regarding the above reference No. 01, Mauje Kotnandra Tal. Sillod Sand Belt at Sillod has been reserved. Shri. Sanjay Manikrao Nikam and others Res. Kotnandra Tal. Sillod Dist. Aurangabad you were informed that a complaint has been lodged with the Hon. Divisional Commissioner's office and that the matter will be investigated and a report submitted. But your report is still pending in the case.

*Sanjay B*  
Adv. for Applicants

In cases as the report has to be submitted to the Hon. Divisional Commissioner's Office Aurangabad, the issue wise report should be submitted immediately as per the complaint.

(Dinkar Raut)  
Senior Clerk

(Kishor Ghodke)  
District Mining Officer

(Janardhan Vidhate)  
Resident Deputy Collector

*Rupraj B*

*Adv. for Applicants*



जिल्हाधिकारी कार्यालय, औरंगाबाद  
(खनिकर्म विभाग)

मध्यवर्ती प्रशासकीय इमारत, फाजलपुरा, औरंगाबाद

ई मेल:- dmo2016.aurangabad@gmail.com

दुरध्वनी: ०२४०-२३३४५०१ (205)

जा.क्र. २०२३/मशाका-२/गौ. ख. /कावि-४६८

स्मरणपत्र

दिनांक :- ०२/०८/२०२३.

प्रति,

उप विभागीय अधिकारी सिल्लोड  
ता.सिल्लोड, जि. औरंगाबाद.

विषय :- मौजे कोटनांद्रा ता. सिल्लोड येथील वाळू उत्खनन व वाहतुकीबाबत.

संदर्भ :- १. या कार्यालयाचे पत्र जा.क्र. २०२३/मशाका-२/गौ.ख./कावि- दि.२१.०७.२०२३.

२. मा. आ. श्री. अंबादास दानवे, विरोधी पक्षनेता, विधानपरिषद, महाराष्ट्र राज्य, यांचेकडील पत्र दि. २८.०६.२०२३ (प्राप्त दि. १७.०७.२०२३)

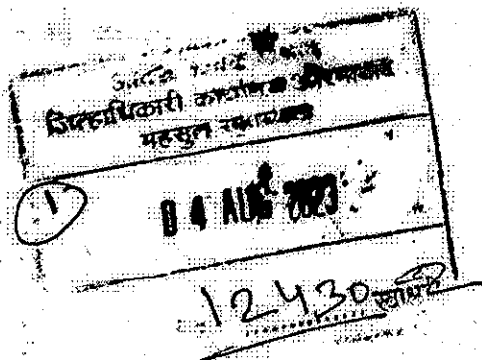
उपरोक्त विषयी संदर्भिय क्रमांक ०१ पत्रान्वये मा. आ. श्री. अंबादास दानवे, विरोधी पक्षनेता, विधानपरिषद, महाराष्ट्र राज्य यांचे संदर्भिय क्रमांक ०२ पत्रान्वये सिल्लोड जि. छत्रपती संभाजीनगर तालुक्यातील कोटनांद्रा येथील पूर्णा नदीतील गट नंबर १३७. १४० १४१ १४२, २४३ येथील ५ हजार ८३० सरकारी वाळूघाटासाठी जिल्हाधिकारी यांनी सिल्लोड नगरपरिषदेचे मुख्याधिकारी यांचे नावे दिलेल्या ठेक्यात वाळू उपसा आणि वाहतुकीबाबतच्या नियमांचे पालन न करता अवैध रित्या २ लाख ब्रास पेक्षा जास्त वाळूचे उपसा करण्यात आले असलेबाबत पत्रात नमुद करण्यात आलेले होते.

प्राप्त पत्राचे अनुषंगाने सविस्तर चौकशी करून तात्काळ अहवाल या कार्यालयास सादर करणेत आपणास कळविण्यात आले होते. परंतु प्रकरणात आपला अहवाल अद्यापही अप्राप्त आहे. सदरची माहिती विधीमंडळ अधिवेशाचे अनुषंगाने सादर करावयाची असल्याने आपला अहवाल तात्काळ सादर करण्यात यावा.

*Ramdas*  
०२/०८/२०२३  
(दिनकर राऊत)  
अव्वल कारकून

*Kishor Ghosh*  
०२/०८/२०२३  
(किशोर घोडके)  
जिल्हा खनिकर्म अधिकारी

*Pratik*  
(जयार्धन विधाते)  
निवासी उप जिल्हाधिकारी



*Pratik*  
Adv. for Applicants

**Collector's Office, Aurangabad**

(Mining Department)

Central Administrative Building, Fazalpura, Aurangabad

Tel: 0240-2334501 (205)

E-Mail: dmo2016.aurangabad@gmail.com

Immediate

Ja.No. 2023/Mashaka-2/Gau.Kha/Kavi-468

Date :- 02/08/2023.

To,

Sub Divisional Officer Sillod

Tal. Sillod, Dist. Aurangabad.

Subject :- Mauje Kotnandra Tal. Sillod Regarding sand mining and transportation at Sillod.

Ref :- 1. This office's letter Ja.No. 2023/Mashaka-2/Gau.Kh./Kavi- Dated 21.07.2023.

2. Hon. come Mr. Ambadas Danve, Leader of Opposition, Legislative Council, State of Maharashtra, letter dt. 28.06.2023 (Received on 17.07.2023)

Regarding the above reference No. 01 letter Ex. MLA Mr. Ambadas Danve, Leader of Opposition, Legislative Council, Maharashtra State Reference No. 02 through the latter Sillod in Purna River at Kotnandra in Chhatrapati Sambhajinagar Group No. 137 140 141 142, 243 for 5830 Brass government sand belt in the name of Collector Sillod Municipal Council Chief Officer, it was mentioned in the letter that more than 2 lakh brass of sand was illegally extracted without following the rules regarding sand extraction and transportation.

In accordance with the letter received, you were informed to make a detailed inquiry and submit an immediate report to this office. But your report is still pending in the case. Your report should be submitted immediately as the said information is to be submitted in accordance with the Legislature Act.

(Dinkar Raut)  
Senior Clerk

(Kishor Ghodke)  
District Mining Officer

(Janardhan Vidhate)  
Resident Deputy Collector

  
Adv. for Applicants



जिल्हाधिकारी कार्यालय, औरंगाबाद  
(खनिकर्म विभाग)

मध्यवर्ती प्रशासकीय इमारत, फाजलपुरा, औरंगाबाद

दुरध्वनी: ०२४०-२३३४५०१ (205)

ई मेल:- dmo2016.aurangabad@gmail.com

स्मरणपत्र-२

जा.क्र. २०२३/मशाका-२/गौ.ख./कावि-४६९

दिनांक :- २२/१०/२०२३

प्रति,

उप विभागीय अधिकारी सिल्लोड  
ता.सिल्लोड, जि. औरंगाबाद.

विषय :- मौजे कोटनांद्रा ता.सिल्लोड येथील वाळू घाटातून मंजूर साठयापेक्षा वाळूचे जास्तीचे उखनन केलेबाबत प्राप्त तक्रार.

- संदर्भ:- १. या कार्यालयाचे स्मरणपत्र जा.क्र. २०२३/मशाका-२/गौ.ख./कावि-४६९, दि. १.०७.२०२३.  
२. या कार्यालयाचे पत्र जा.क्र. २०२३/मशाका-२/गौ.ख./कावि- दि. २१.०७.२०२३.  
३. मा. उपायुक्त (महसूल), विभागीय आयुक्त कार्यालय औरंगाबाद यांचे पत्र जा.क्र. २०२३/मशाका/गौख/औरंगाबाद/अ-नि/प्र.क्र. ०१/कावि, दिनांक २३.०६.२०२३.  
४. विविध वर्तमानपत्रात प्रसिध्द वृत्त दिनांक १९.६.२०२३, दिनांक २५.०६.२०२३.  
५. आपले कार्यालयाचे पत्र दि. १०.०७.२०२३ (ई-मेल वर प्राप्त दि. १९.०७.२०२३)

उपरोक्त विषयी मुख्याधिकारी नगर परिषद, सिल्लोड यांचे मागणीनुसार सिल्लोड शहरातील विविध विकास कामांसाठी मौजे कोटनांद्रा ता. सिल्लोड येथील वाळू घाट राखीव ठेवण्यात आलेला आहे. सदर वाळू घाटातून मंजूर वाळू साठयापेक्षा वाळूचे जास्तीचे उखनन होत असल्याबाबत श्री. संजय माणिकराव निकम व इतर सा.कोटनांद्रा ता. सिल्लोड जि. औरंगाबाद यांनी मा. विभागीय आयुक्त कार्यालयाकडे तक्रार दाखल केलेली असून प्रकरणात चौकशी करून अहवाल सादर करण्याबाबत आपणास विषयी संदर्भीय क्रमांक ०१ स्मरण पत्रान्वये कळविण्यात आले होते. परंतु प्रकरणात आपला अहवाल अद्यापही अप्राप्त आहे.

प्रकरणात मा. विभागीय आयुक्त कार्यालय औरंगाबाद यांना अहवाल सादर करावयाचा असल्याने तक्रारीचे अनुषंगाने मुद्देनिहाय अहवाल तात्काळ सादर करावा.

*Ravish*  
22/8/2023  
(दिनकर राऊत)  
अव्वल कारकून

*Kishor*  
(किशोर घोडके)  
जिल्हा खनिकर्म अधिकारी

*Janet*  
(जनार्दन विधाते)  
निवासी उप जिल्हाधिकारी

आवक जावक विभाग  
जिल्हाधिकारी कार्यालय औरंगाबाद  
मध्यवर्ती प्रशासकीय इमारत

22 AUG 2023

13321

*Kuj*  
Adv. for Applicants

**Collector's Office, Aurangabad**

(Mining Department)

Central Administrative Building, Fazalpur, Aurangabad

Tel: 0240-2334501 (205)

E-Mail: dmo2016.aurangabad@gmail.com

Immediate

Ja.No. 2023/Mashaka-2/Gau.Kha/Kavi-425

Date :- 22/08/2023.

To,

Sub Divisional Officer Sillod

Tal. Sillod, Dist. Aurangabad.

Subject :- Mauje Kotnandra Tal. Sillod Complaint received regarding extraction of sand in excess amount of sanctioned stock from sand belt at Sillod.

Reference:-1. This office's reminder No.2023/Mashaka-2/Gou. Kh./Kavi-469, dt. 1.07.2023.

2. This office's letter Ja.No. 2023/Mashaka-2/G.Kh./Kavi- Dated 21.07.2023.

3. Hon. Deputy Commissioner (Revenue), Divisional Commissioner's Office Aurangabad's letter Ja.No. 2023/Mashaka/Gaukh/Aurangabad/A-Ni/P.No. 01/Kavi, dated 23.06.2023.

4. News published in various newspapers dated 19.6.2023, dated 25.06.2023.

5. Your office letter dt. 10.07.2023 (Received on e-mail dated 19.07.2023)

According to the request of the Chief Municipal Council, Sillod regarding the above, Mauje Kotnandra Tal. Sillod for various development works in Sillod town. Sand Belt at Sillod has been reserved. Shri. Sanjay Manikrao Nikam and others Res. Kotnandra Tal. Sillod Dist. Aurangabad a complaint has been lodged with the office of the Hon. Divisional Commissioner and you have been informed through

*Adv. for Applicants*


the reference letter No. 01 regarding the inquiry and submission of the report in the matter. But your report is still pending in the case.

In the matter as the report has to be submitted to the Hon. Divisional Commissioner's Office Aurangathad, the issue wise report should be submitted immediately as per the complaint.

(Dinkar Raut)  
Senior Clerk

(Kishor Ghodke)  
District Mining Officer

(Janardhan Vidhate)  
Resident Deputy Collector

  
Adv. for Applicants



जिल्हाधिकारी कार्यालय, औरंगाबाद  
(खनिकर्म विभाग)

मध्यवर्ती प्रशासकीय इमारत, फाजलपुरा, औरंगाबाद

दुरध्वनी: ०२४०-२३३४५०१ (205)

ई मेल:- dmo2016.aurangabad@gmail.com

स्मरणपत्र-३

जा.क्र. २०२३/मशाका-२/गौ. ख. /कावि-५५३

दिनांक :- ११ /०९/२०२३.

प्रति,

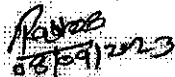
उप विभागीय अधिकारी सिल्लोड  
ता.सिल्लोड, जि. औरंगाबाद.

विषय :- मौजे कोटनांद्रा ता. सिल्लोड येथील वाळू घाटातून मंजूर साठयापेक्षा वाळूचे जास्तीचे उत्खनन केलेबाबत प्राप्त तक्रार.

- संदर्भ:-१. या कार्यालयाचे स्मरणपत्र जा.क्र.२०२३/मशाका-२/गौ. ख. /कावि-४६९, दि. २१.०७.२०२३.  
२. या कार्यालयाचे स्मरणपत्र-२, जा.क्र.२०२३/मशाका-२/गौ. ख. /कावि- , दि. २२.०८.२०२३.  
२. या कार्यालयाचे पत्र जा.क्र. २०२३/मशाका-२/गौ.ख./कावि- दि.२१.०७.२०२३.  
३. मा. उपायुक्त (महसूल), विभागीय आयुक्त कार्यालय औरंगाबाद यांचे पत्र जा.क्र. २०२३/मशाका/गौख/औरंगाबाद/अ-नि/प्र.क्र. ०१/कावि, दिनांक २३.०६.२०२३.  
४. विविध वर्तमानपत्रात प्रसिध्द वृत्त दिनांक १९.६.२०२३, दिनांक २५.०६.२०२३.  
५. आपले कार्यालयाचे पत्र दि. १०.०७.२०२३ (ई-मेल वर प्राप्त दि. १९.०७.२०२३)

उपरोक्त विषयी मुख्याधिकारी नगर परिषद, सिल्लोड यांचे मागणीनुसार सिल्लोड शहरातील विविध विकास कामांसाठी मौजे कोटनांद्रा ता. सिल्लोड येथील वाळू घाट राखीव ठेवण्यात आलेला आहे. सदर वाळू घाटातून मंजूर वाळू साठयापेक्षा वाळूचे जास्तीचे उत्खनन होत असल्याबाबत श्री. संजय माणिकराव निकम व इतर सा.कोटनांद्रा ता. सिल्लोड जि. औरंगाबाद यांनी मा. विभागीय आयुक्त कार्यालयाकडे तक्रार दाखल केलेली असून प्रकरणात चौकशी करून अहवाल सादर करण्याबाबत आपणांस विषयी संदर्भीय क्रमांक ०१, ०२ स्मरण पत्रान्वये कळविण्यात आले होते. परंतु प्रकरणात आपला अहवाल अद्यापही अप्राप्त आहे.

प्रकरणांत मा. विभागीय आयुक्त कार्यालय औरंगाबाद यांना अहवाल सादर करावयाचा असल्याने तक्रारीचे अनुषंगाने मुद्देनिहाय अहवाल तात्काळ सादर करावा.

  
(दिनकर राजूत)  
अव्वल कारकून

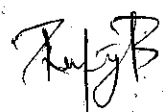
  
(किशोर घोडके)  
जिल्हा खनिकर्म अधिकारी ,

  
(ज. न. न. न.)  
निवासी उप जिल्हाधिकारी

जिल्हाधिकारी कार्यालय औरंगाबाद  
महसूल शाखा

12 SEP 2023

क्रमांक. 147.04. स्त. 147.04

  
Ady. for Applicant

**Collector's Office, Aurangabad**

(Mining Department)

Central Administrative Building, Fazalpur, Aurangabad

Tel: 0240-2334501 (205)

E-Mail: dmo2016.aurangabad@gmail.com

Immediate

Ja.No. 2023/Mashaka-2/Gau.Kha/Kavi-553

Date :- 11/09/2023.

To,

Sub Divisional Officer Sillod

Tal. Sillod, Dist. Aurangabad.

Subject :- Mauje Kotnandra Tal. Sillod Complaint received regarding extraction of sand in excess of sanctioned stock from sand wharf at Sillod.

Ref:- Dhya Office's Memorandum Ja.No. 2023/Mashaka-2/Go.Kh./Kavi-469, Dated 21.07.2023

2. Memo-2 of this office, Ja.No.2023/Mashaka-2/Gou. Kh./KaVi, dt. 22.08.2023.
2. This office's letter Ja.No. 2023/Mashaka-2/G.Kh./Kavi- Dated 21.07.2023.
3. Hon. Deputy Commissioner (Revenue), Divisional Commissioner's Office Aurangabad's letter Ja.No. 2023/ Mashaka/Gaukh/Aurangabad/A-Ni/P.No. 01/Kavi, dated 23.06.2023.
4. News published in various newspapers dated 19.6.2023, dated 25.06.2023.
5. Your office letter dt. 10.07.2023 (Received on e-mail dated 19.07.2023)

According to the request of Chief Municipal Council Sillod regarding the above, Mauje Kotnandra Tal. Sillod for various development works in Sillod city. Sand Belt at Sillod has been reserved. Shri. Sanjay Manikrao Nikam and others Res. Kotnandra Tal. Sillod Dist. Aurangabad Hon. A complaint has been lodged with the office of the Divisional Commissioner and you were informed through



Adv. for Applicants

the reference number 01, 02 regarding the inquiry and submission of the report. But your report is still pending in the case.

In cases as the report has to be submitted to the Hon. Divisional Commissioner's Office Aurangabad, the issue wise report should be submitted immediately as per the complaint.

(Dinkar Raut)  
Senior Clerk

(Kishor Ghodke)  
District Mining Officer

(Janardhan Vidhate)  
Resident Deputy Collector

*Rufy B*  
Adv. for Applicants

अर्ज क्रमांक RTI-23/MS/027

**"केंद्रीय माहितीचा अधिकार अधिनियम 2005 अन्वये अर्ज"**

जोडपत्र "अ" (नियम 3 पहा)

प्रति,

मा. शासकीय जन माहिती अधिकारी,

तहसील कार्यालय सिल्लोड, तालुका सिल्लोड, जिल्हा औरंगाबाद- 431112.

०१) अर्जदाराचे पूर्ण नाव :-

महेश शंकरलाल शंकरपेल्ली.

०२) पत्ता :-

माँ दुर्गा निवास, शास्त्री कॉलोनी सिल्लोड, तालुका सिल्लोड.  
जिल्हा औरंगाबाद. मो. 8484999888.

०३)

**आवश्यक असलेल्या माहितीचा तपशील**

(एक) माहितीचा विषय :- तालुका सिल्लोड मौजे कोटनाद्रा येथील नगरपरिषद सिल्लोड मुख्याधिकारी यांचे 5830

ब्रास वाळू घाट कंत्राट व त्यासंबंधी दाखल झालेले तक्रारी विषयी माहिती मिळणे बाबत.

(दोन) माहितीशी संबंधित कालावधी :-

सन 2023 ते आजपर्यंत.

(तीन) आवश्यक असलेल्या माहितीचे वर्णन :-

- 1) ठेका देण्यापूर्वी मौजे कोटनाद्रा पूर्णा नदी पात्रात उपलब्ध असलेल्या वाळू साठ्याचे वरिष्ठांना पाठवलेले सविस्तर अहवाल व प्रत्यक्ष केलेला पंचनामा.
- 2) मुख्याधिकारी यांना वाळूपट्टा ताब्यात देताना केलेली शासकीय कार्यवाही व मुदत संपल्यानंतर वाळूपट्टा ताब्यात घेताना नमूद अटी शर्तीनुसार केलेली शासकीय कार्यवाही यांचे सर्व कागदपत्रे व व्हिडीओचित्रण.
- 3) नमूद अटी शर्तीनुसार मुख्याधिकारी यांनी दर आठवड्याला तहसीलदार सिल्लोड यांना सादर केलेले सीसीटीव्ही फुटेज, गाड्यांचे जीपीएस ट्रेकिंग रेकॉर्ड आणि e-TIP रेकॉर्ड.
- 4) वाळू उत्खननास जबाबदार असलेले अधिकारी व कर्मचारी यांनी वेळोवेळी केलेली स्थळ-पाहणी, पंचनामा, निरीक्षण अहवाल व भेट वही नक्कल, दैनंदिन वाळू उपसा अहवाल.
- 5) सदर ठिकाणी बेसुमार वाळू उपसा झाल्याकारणाने श्री संजय निकम यांनी दाखल केलेल्या तक्रारीवर आपल्या मार्फत केलेला संपूर्ण कायदेशीर कारवाईचा तपशील. कार्यालया मधील टेबल निहाय दैनंदिन प्रगती अहवाल शीरा, टीपण सह सद्यस्थिती माहिती.
- 6) तक्रारीच्या अनुषंगाने केलेली स्थळ-पाहणी, पंचनामा, अहवाल, झालेले सर्व पत्रव्यवहार, वरिष्ठांनी दिलेले सर्व आदेश/ निर्देश, तक्रारीच्या अनुषंगाने वरिष्ठांना पाठवलेला सविस्तर अहवाल.
- 7) तक्रार प्रकरणात कार्यवाही करण्यासाठी जबाबदार असलेले अधिकारी व कर्मचारी यांचे पदनाम, त्यांचे संपूर्ण नाव व संपर्क क्रमांक.

वरील माहिती व प्रमाणित कागदपत्रे, माहिती अधिकार लॉगोसह, साक्षात्कृत करून द्यावे.

(चार) माहिती टपालाद्वारे किंवा व्यक्तिशः :-

व्यक्तिशः माहिती द्यावी.

(पाच) टपालाद्वारे माहिती हवी असल्यास कशी :-

:-

०४) अर्जदार दारिद्र्य रेषेखाली आहे किंवा नाही :-

:-

नाही.

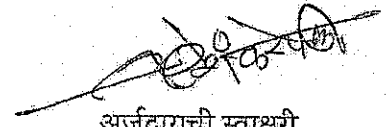
ठिकाण :- औरंगाबाद/ सिल्लोड.

दिनांक :- 01/09/2023

विशेष तळटीप :-

- 1) केंद्रीय माहिती अधिकार अधिनियम 2005 मधील नियम व तरतुदी, तसेच महाराष्ट्र शासन सामान्य प्रशासन विभाग परिपत्रक क्र.संकीर्ण 2015/प्र.क्र.(236/15) सहा दिनांक 19/12/2015, परिपत्रक क्र.रामाआ 2016/प्र.क्र.(178/16) सहा दिनांक 01/02/2017 आणि वेळोवेळी पारित केलेल्या महत्त्वपूर्ण शासन निर्णय परिपत्रक मधील सूचना, निर्देश आणि राज्य माहिती आयोग यांनी वेळोवेळी दिलेले आदेश/ निर्देश यांचे काटेकोरपणे अनुपालन होईल याची योग्य दक्षता घ्यावी.

अर्जदाराची स्वाक्षरी.



01/09/2023

अर्जदाराचे  
तहसील कार्यालय

Adv. for Applicants

Application No. RTI-23/MS/027

**"Application under Central Right to Information Act 2005"**

Annexure A (See Rule 3)

To,

Hon. Government Public Information Officer,

Tehsil Office Sillod, Taluka Sillod, District Aurangabad-431112

- 1) Applicant's full name :- Mahesh Shankarlal Shankarpelli.
- 2) Address :- Maa Durga Niwas, Shastri Colony Sillod, Taluka Sillod. District Aurangachad, Md. 8484999888.

3) Details of information required

(One) Subject of Information : Getting information regarding in respect of about 5830 Brass Sand Ghat contract and complaints filed before Chief Officer Sillod Nagar Parishad Taluka Sillod, Mauje Kotnandra.

(Two) Periods relevant to information :- Year 2023 to today.

(Three) Detailed description of information required

1. Detailed report and actual Panchnama sent to superiors of available sand reserves in Mauje Kotnandra Purna river bed before awarding the contract.
2. All the documents and video footage of the government action taken while handing over the sand belt to the Chief Officer and the government action taken in taking over the sand belt after the expiry of the term as per the mentioned terms and conditions.
3. Weekly submitted CCTV footage, GPS tracking records of trains and e-TP records, provided by chief officer to Tahashildar Sillod.
4. Time-to-time site inspection by officers and employees responsible for sand mining, panchnama, observation report and visit book, daily sand pumping report.
5. On the complaint filed by Shri. Sanjay Nikam due to excessive sand extraction at the said place Details of complete legal action taken by you,

*K. K. J. B.*  
Adv. for Applicants

table wise daily progress report in office with comments, current status information.

6. Site inspection, panchnama, report, all correspondence made pursuant to complaint, by superiors. Detailed report sent to superiors on all orders / directives issued, grievances.
7. Designation of officers and employees responsible for handling the complaint case, their Complete name and contact number.

Above information and certified documents, Attestation with Right to Information logo.

(Four)By Mahinti Post or Personal :- Path Provide personal information.

(Five)How if information is required by post:-

4) Applicant is under poverty line or not :- No

Place: Aurangabad/Sillod

Date: 01/09/2023

Applicant's signature.

Special Footnote :-

1. Rules and provisions of the Central Right to Information Act, 2005, as well as Government of Maharashtra General Administration Department Circular No. Narrow 2015/Matter.No. (236/15) dated 19/12/2015, Circular No.Ra.ma.aa 2016/Matter.No. (178/16) dated 01/02/2017 and important Government Decision circulars passed from time to time should take due care to ensure strict compliance with the instructions, directives and orders/directions issued by the State Information Commission from time to time.



Adv. for Applicants

## तहसिल कार्यालय सिल्लोड ता.सिल्लोड

(जमाबंदी -१ विभाग)

दुरध्वनी क्रमांक -०२४३०-२२२०९

ई-मेल-tahsildarslod @ gmail.com

जा.क्र २०२४/ जमा-१/गौख / कावि

दिनांक - ०१.०२.२०२४

प्रति,

श्री. महेश शंकरलाल शंकरपेल्ली

रा. माँ दुर्गा निवास , शास्त्री कॉलोनी सिल्लोड.

विषय - केंद्रीय माहितीचा अधिकार अधिनियम २००५ अन्वये अर्ज .

संदर्भ - १. आपला माहिती अधिकार अधिनियम २००५ अंतर्गत अर्ज दि.०१.०९.२०२३

२. प्रथम अपीलीय अधिकारी तथा तहसिलदार सिल्लोड यांचे आदेश

दि.७/१२/२०२३

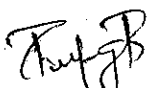
उपरोक्त संदर्भीय विषयान्वये आपण माहिती अधिकार अधिनियम २००५ अन्वये अर्ज सादर करून तालुका सिल्लोड मौजे कोटनांद्रा येथील नगरपरिषद, सिल्लोड मुख्याधिकारी यांचे ५८३० ब्रास वाळु घाट कंत्राट व त्यासंबंधी दाखल झालेले तक्रारी विषयी माहिती मिळणे बाबतची मागणी केलेली आहे.

त्यानुसार आपण मागणी केलेली माहितीची एकुण पान क्रमांक १ ते -३५- या सोबत देण्यात येत आहे.



जन माहिती अधिकारी तथा

नायब तहसिलदार सिल्लोड



Adv. for Applicants

**Tehsil Office Sillod Tal. Sillod**  
(Jamabandi-1 Division)

Telephone No. -02430-22209

E-mail-tahsildarslod @ gmail.com

Ja.No.2024/ Jama-1/ Gaukh / Kavi

Dated 01.02.2024

To,

Mr. Mahesh Shankarlal Shankarpelli

R/At. Maa Durga Niwas, Shastri Colony Sillod.

Subject: Application under Central Right to Information Act, 2005.

Reference: 1. Your application under Right to Information Act 2005  
dated 01.09.2023

2. Order of First Appellate Officer and Tehsildar Sillod  
Dated 7/12/2023

In the context of the above mentioned matter, we have submitted an application under the Right to Information Act 2005 and requested to get information about the 5830 brass sand belt contract and the complaints filed in relation to the Municipal Council Sillod Chief Officer Taluka Sillod Mauje Kotnandra.

Accordingly, the total information sought by you is page number 1 to 85 is being given.

Public Information Officer and

Naib Tehsildar Sillod.

*RufyB*  
Adv. for Applicants



# Municipal Council Sillod Dist. Aurangabad

नगरपरिषद सिल्लोड जि. औरंगाबाद

दु. फ़नी क्र.: 02430-222467

mail ID: - cosi\_od@gmail.com

दिनांक: 20/03/2023

प्र.क्र. नपसि/कावि 2023/423

आदेश:-

- वाचा: 1) वाळू रेंतीचे उत्खनन, साठवणूक व ऑनलाईन प्रणालीद्वारे विक्री याबाबतचे सर्वकष धोरण शासन निर्णय क्र.गौखनि-10/1222/प्र.क्र.82/ख-1 दिनांक 19/04/2023
- 2) मा. जिल्हाधिकारी, औरंगाबाद यांचेकडील आदेश क्र. 2023/म.गाका-2/गौख/कावि-161 दिनांक: 27 एप्रिल 2023

प्रति


1. श्री. गोरखनाथ रत्नम धाडगे, लिपिक
2. श्री. राहुल दिनकर साळवे, लिपिक
3. श्री. किरण बाबुराव आरके
4. श्री. कृष्णा लिंबाजी दाभाडे

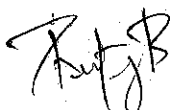
याद्वारे आपणास आदेशित करण्यात येते की, वाचा क्र.1 व 2 नुसार सिल्लोड नगरपरिषद हद्दीतील विविध विकास कामांकरीता शासनाने वाळू घाट राखीव ठेवला आहे. सदरील वाळू घाट येथील वाळू वाहतूक हणार आहे.

- 1) सदर वाळू घाटावर रितसर ताब्यात घेण्यात यावा.
- 2) सदर वाळू घाटातील उत्खननावेळी स्वतः उपस्थित रहावे.
- 3) सर्व वाहन, वाळू, व्यक्ती यांची नोंदवहीत नोंद ठेवावी.
- 4) शासन निर्णय दि.19/04/2023 मधील व मा. जिल्हाधिकारी, औरंगाबाद यांचे पत्र दि.27/04/2023 मधील सर्व अटी व शर्तीचे काटेकोरपणे पालन करावे.

तसेच वाळू घाटाच्या ठिकाणी सहायकासोबत हजर राहून शासन निर्णयातील अटी व शर्तीनुसार प्रत्येक वाळू वाहतूकीच्या वाहनाची सविस्तर नोंद नोंदवहीत घेण्यात यावी व सर्व प्रक्रियेवर नियंत्रण व पर्यवेक्षण करावे. सर्व अटी व शर्तीचे पालन होईल याची जबाबदारी पाळावी.

सदर कामात हयगय, टाळाटाळ व दिरंगाई केल्यास सदर बाबीची जबाबदारी निश्चित करून संबंधीत अधिकारी / कर्मचारी यांच्यावर महाराष्ट्र नागरी शिस्त व अपील अधिनियम 1979 नुसार शिस्तभंगाची कार्यवाही करण्यात येईल याची सर्व अधिकारी / कर्मचारी यांनी नोंद घ्यावी.

  
मुख्याधिकारी,  
नगरपरिषद, सिल्लोड

  
Adv. for Applicants

**Municipal Council Sillod Dist. Aurangabad**

**Municipal Council Sillod Distt. Aurangabad**

mail ID: [council@gmail.com](mailto:council@gmail.com)

Phone No.: 02430-222467

Matter.No. Napasi/Kavi 423

Dated 20/03/2023

**Order:-**

**Read:** 1) Comprehensive policy regarding mining, storage and sale of sand and sand through online system Govt. No. GauKhNi 10/1222/Matter No 82 Vol.1 Dated 19/04/2023.

2) Hon. Dist. Collector, Aurangabad's order no. 2023/Mahgaka 2/ Gaukh/ Kavi-161 Dated: 27/04/2023.

To,

1. Shri. Gorakhnath Uttam Dhadge, Clerk

3. Shri. Kiran Baburao Aarke

2. Shri. Rahul Dinkar Salve, Clerk

4. Shri. Krishna Limbaji Dabhade

You are hereby ordered that as per Read No. 1 and 2, the Government has reserved Sand Belt for various development works within Sillod Municipal Council limits. At the said Sand Belt Sand transport will be executed.

1) The said sand belt should be taken into custody immediately.

2) Should be personally present at the time of excavation in the said Sand Belt.

3) All vehicles, sand, persons should be recorded in the register.

4) Government decision dated 19/04/2023 and Hon. Collector, Aurangabad letter dated 27/04/2023, all rules and regulations should be followed strictly.

Also, attending the place of Sand Belt along with the assistant, according to the terms and conditions of the government decision, taking detailed notes of each sand transportation vehicle in the register and controlling all the processes and responsibility for compliance with all terms and conditions should be followed.

All officers/employees should take note that in case of loss, evasion and delay in the said work, disciplinary action will be taken against the concerned officers/employees as per Maharashtra Civil Discipline and Appeals Act, 1979.

**Chief Officer,  
Municipal Council, Sillod**

*[Handwritten Signature]*  
Adv. for Applicants

## तहसील कार्यालय, सिल्लोड ता.सिल्लोड जि. औरंगाबाद

[जमाबंदी -1 विभाग]

दुरध्वनी क्रमांक- 02430-222029

Email-tahsilclerk@sillosod@gmail.com

जा.क्र.2023/जमा-1/गौ.ख/कावि-

दिनांक:- 17/5/2023

प्रति,

मुख्याधिकारी,

नगर परिषद सिल्लोड ( वाळू घाट राखीव )

विषय - सन 2023 - 2024 मौ कोटनाद्रा ता.सिल्लोड येथील वाळू घाट (राखीव) मध्ये CCTV बसविणे बाबत.

संदर्भ :- मा. जिल्हाधिकारी औरंगाबाद यांचे आदेश दिनांक 27 एप्रिल 2023

उपरोक्त विषयी संदर्भीय 1 अन्वये, मौ सिल्लोड नगर परिषद सिल्लोड शहरात 9 कामासाठी वाळू घाट राखीव ठेवण्याबाबत संदर्भीय आदेशानुसार मौजे कोटनाद्रा ता. सिल्लोड येथील वाळूघाट गट नं 137,140, 141, 142, 143 या गटामधुन एकुण 5830 ब्रास वाळूचा घाट राखीव ठेवण्याबाबत आदेशीत करण्यात आलेले आहे.

त्याअनुषंगाने संदर्भीय आदेशातील नमुद अटी व शर्तीनुसार आपणास वाळू घाटाचा ताबा दिलेला आहे. प्रकरणात संदर्भीय आदेशातील नमुद मुद्द्यानुसार अटी व शर्तीचे पालन करणे बंधनकारक आहे. सदर वाळू घाटात कार्यान्वीत यंत्रणेकडून प्रत्येक आठवड्याला केलेल्या वाळू उत्खननाचा अहवाल सादर करावा तसेच वाळू घाटात CCTV कॅमेरे बसविण्यात येवून त्याबाबत अहवाल सादर करावा. अन्यथा अटी व शर्तीचे पालन होत नसल्यास अहवाल मा जिल्हाधिकारी औरंगाबाद यांचे निदर्शनास आणून देण्यात येईल याची नोंद घ्यावी.

प्रतिलिपी -

1. मा.जिल्हा खनिकर्म अधिकारी औरंगाबाद यांना माहितीस्तव सविनय सादर.
2. मा उपविभागीय अधिकारी सिल्लोड यांना माहितीस्तव सविनय सादर.
3. मंडळ अधिकारी बोरगाव बाजार, तलाठी सजा कोटनाद्रा यांना देउन कळविण्यात येते कि, उपरोक्त प्रकरणात अटी व शर्तीचे पालन होत असल्याबाबत कार्यवाही करावी.

तहसिलदार सिल्लोड  
02/05/23

02/05/2023  
तहसिलदार (आदीक)  
तहसिल कार्यालय, सिल्लोड

तहसिलदार सिल्लोड  
02/05/23

Ref: B  
Adx. for Applicants

235 VALU LILAV 2023-24

**Tehsil Office, Sillod Tal. Sillod Dist. Aurangabad**

[Jamabandi-1 Section]

Phone No.- 02430-222029

Email-tahsildarslod@gmail.com

Ja.No.2023/Jama-1/Gau.Kha/Kavi-

Date:- 17/5/2023

To,

Chief Officer,

Nagar Parishad Sillod (Sand Belt Reserve)

Subject: Year 2023-2024 At Mauje Kotnandra Regarding installation of CCTV in Sand Belt (Reserved) at Sillod.

Reference :- Hon. Collector Aurangabad's order dated 27th April 2023


Regarding the above reference 1 of Mauje. Sillod Nagar Parishad regarding reservation of sand belt for 9 works in Sillod town Mauje Kotnandra Ta. Sillod total of 5830 brass sand belt have been reserved from the group No. 137, 140, 141, 142, 143.

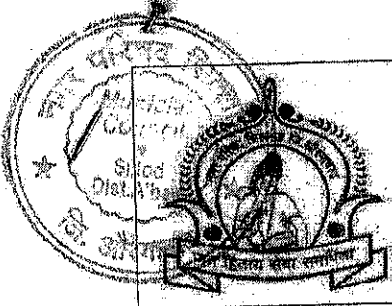
Accordingly, you have been given possession of Sand Belt as per the terms and conditions mentioned in the reference order. In the case it is mandatory to comply with the terms and conditions as per the clauses in the reference order. It should be noted that the report of the sand excavation done every week by the functioning system in the said sand belt and CCTV cameras should be installed in the sand belt and the report should be submitted.

**Tahasildar Sillod**

**Transcript -**

- 1.Submission for information to Hon. District Mining Officer, Aurangabad.
2. Submitted for information to Sub-Divisional Officer Sillod.
3. Mandal Officer Borgaon Bazar, Talathi Saja Kotnandra is hereby informed that action should be taken regarding the compliance of terms and conditions in the above case.

  
Adv. for Applicants



MUN

COUNCIL SILLOD DIST. AURANGABAD

नगर परिषद सिल्लोड जिल्हा औरंगाबाद  
महावीर चौक, मुख्य रस्ता सिल्लोड - 431112

Phone No. 02430-222467

Fax : 02430-222560

Email id : cosillod@gmail.com

जा.क्र.नपसि/बांधकाम/2023/569

दिनांक 25.05.2023

प्रति,

मा. तहसिलदार,  
तहसिल कार्यालय, सिल्लोड

विषय:- कोटनांद्रा येथील वाळू घाटातून होत असलेल्या अवैध वाळू उपत्या बाबत.

संदर्भ : 1. मा.जिल्हाधिकारी औरंगाबाद यांचे पत्र जा.क्र.2023//मशाका-2/ गौ. ख.

/कावि-110 दिनांक 29.03.2023.

श्री. श्री. महोदय,

उपरोक्त विषयी सिल्लोड नगरपरिषदेने विविध शासकीय कामांसाठी मौजे कोटनांद्रा

ता. सिल्लोड जि. औरंगाबाद येथील वाळू घाट संदर्भ क्रं.01 अन्वये आरक्षित केले आहे.

त्यानुसार नगरपरिषद अंतर्गत मंजूर कामांच्या साईटवर मंजूर अंदाजपत्रकीय तरतूदीनुसार

आवश्यक वाळू टाकण्यात येत आहे. परंतु या ठिकाणाहून काही लोक अवैध वाळू उपसा करून

विनापरवाना वाहनांनी इतरत्र वाहतूक करीत आहे. यामुळे शासनाच्या नियमांची पायमल्ली होत असल्याने या लोकांवर तात्काळ कार्यवाही करावी.

मुख्याधिकारी  
नगर परिषद, सिल्लोड

Zunf B

Adv. for Applicants

**MUNICIPAL COUNCIL SILLOD DIST. AURANGABAD**

Municipal Council Sillod District Aurangabad  
MAHAVIR CHOWK, MAIN ROAD SILLOD – 431112

Phone No. 02430-222467 Fax: 02430-222560 Email id: cosillod@gmail.com

Ja.No.MNC Sillod/Construction/2023/569

Date: 25/05/2023

To,  
Hon. Tehsildar,  
Tehsil Office, Sillod

**Subject:- Regarding the illegal extraction of sand from the sand belt at Kotnandra.**

References : 1. Hon. Collector Aurangabad's letter Ja.No. 2023// MaShaKa-2/ Gau. Kha/Kavi-110 dated 29.03.2023.

Sir,

Regarding the above Sillod Municipal Council for various government works, Mauje Kotnandra Ta. Sillod Dist. Aurangabad Sand Belt has been reserved under reference no.01. As per the required sand is being poured at the approved works site under Municipal Council as per approved budget provision. But from this place, some people are taking illegal sand and transporting it to other places with unauthorized vehicles. As this is violating the rules of the government, immediate action should be taken against these people.

**Chief Officer**

**Municipal Council, Sillod**

  
Adv. for Applicants



MUNICIPAL COUNCIL SILLOD DIST. AURANGABAD

नगर परिषद सिल्लोड जिल्हा औरंगाबाद  
महावीर चौक, मुख्य रस्ता सिल्लोड - 431112

Phone No. 02430-222467

Fax : 02430-222560

Email id : cosillood@gmail.com

जा.क्र.नपसि/बांधकाम/2023/ 577

दिनांक 30.05.2023

प्रति,

मा. तहसिलदार,

तहसिल कार्यालय, सिल्लोड

विषय:- कोटनांद्रा येथील वाळू घाटातून होत असलेल्या अवैध वाळू उपसा बाबत.

संदर्भ : 1. मा.जिल्हाधिकारी औरंगाबाद यांचे पत्र जा.क्र.2023//मशाका-2/ गौ. ख.

/कावि-110 दिनांक 29.03.2023.

2. या कार्यालयाचे पत्र जा.क्र.नपसि/बांधकाम/2023/569 दि. 25.05.2023

महोदय,

उपरोक्त विषयी सिल्लोड नगरपरिषदेने विविध शासकीय कामांसाठी मौजे कोटनांद्रा

ता. सिल्लोड जि. औरंगाबाद येथील वाळू घाट संदर्भ क्रं.01 अन्वये आरक्षित केले आहे.

त्यानुसार नगरपरिषद अंतर्गत मंजूर कामांच्या साईटवर मंजूर अंदाजपत्रकीय तरतूदीनुसार आवश्यक वाळू टाकण्यात येत आहे. परंतु या ठिकाणाहून काही लोक अवैध वाळू उपसा करून

विनापरवाना वाहनांनी इतरत्र वाहतूक करीत आहे. यामुळे शासनाच्या नियमांची पायमल्ली

होत असल्याने या लोकांवर तात्काळ कार्यवाही करणे बाबत संदर्भ क्रमांक 02 अन्वये यापूर्वी

कळविले असून देखील मोठ्या प्रमाणात अवैध वाळू उपसा सुरूच आहे.

तरी कोटनांद्रा वाळू घाटातून अवैध वाळू उपसा करीत असलेल्या लोकांवर कार्यवाही करण्यात यावी.

मुख्याधिकारी  
नगर परिषद, सिल्लोड

Ady. for Applicants

**MUNICIPAL COUNCIL SILLOD DIST. AURANGABAD**

Municipal Council Sillod District Aurangabad

MAHAVIR CHOWK, MAIN ROAD SILLOD – 431112

Phone No. 02430-222467 Fax: 02430-222560 Email id: cosillod@gmail.com

Ja.No.MNC Sillod/Construction/2023/577

Date: 30/05/2023

To,

Hon. Tehsildar,

Tehsil Office, Sillod

**Subject:- Regarding the illegal extraction of sand from the sand belt at Kotnandra.**

References : 1. Hon. Collector Aurangabad's letter Ja.No. 2023// MaShaKa-2/ Gau. Kha/Kavi-110 dated 29.03.2023.

2. This office's letter Ja.No. MNC Sillod/Construction/2023/569 Dated 25.05.2023.

Sir,

Regarding the above Sillod Municipal Council for various government works Mauje Kotnandra Ta. Sillod Dist. Aurangabad Sand Belt is reserved under reference no.01. According to Municipal Council, the required sand is being poured on the approved work site as per the approved budgetary provision. But some people are taking illegal sand from this place and transporting it elsewhere with unlicensed vehicles. Due to this, government rules are violated. Due to the fact that immediate action should be taken against these people, illegal sand extraction is still going on despite the fact that it has been reported earlier under reference number 02.

However, action should be taken against people who are illegally extracting sand from Kotnandra Sand Belt.

**Chief Officer**

**City Council, Sillod.**



Adsp. for Applicants

## उपविभागीय अधिकारी तथा उपविभागीय दंडाधिकारी कार्यालय सिल्लोड

मोंढा रोड सिल्लोड ता. सिल्लोड जि. औरंगाबाद

फोन क्र (०२४३०) २२२०७२

ईमेल:-sdmsillod@gmail.com

जा.क्र.२०२३/गो.ख/ काबी -

दिनांक :- २६.०६.२०२३

प्रति

तहसिलदार सिल्लोड  
ता.सिल्लोड जि. औरंगाबाद

विषय :- गौण खनिज (औरंगाबाद)

नगर परिषद सिल्लोड मुख्याधिकारी सख्यद रफिक कंकर यांना दिनांक 27.04.2023 रोजी मौजे कोटनांद्रा तालुका सिल्लोड येथील 5830 ब्रास वाळुघाटासाठी मा. जिल्हाधिकारी औरंगाबाद यांनी दिलेल्या नियमबाह्य ठेक्यात सर्व अटी शर्तीचा सरासरणे भंग करून तब्बल 1 लाख ब्रास पेक्षा जास्त वाळु उत्खनन झाले असून संबंधित प्रकरणास आर्थिक संगणक करून महसूल प्रशासनातील जबाबदार अधिका-याचे अभय प्राप्त असल्याकारणाने प्रकरणात चौकशी प्रस्तावित करून सर्व जबाबदार लोकांवर कार्यवाही करणे व दिलेला वाळु ठेका तात्काळ रद्द करून सर्व साठे जप्त करणे बाबत.

- संदर्भ :- 1. मा. उप आयुक्त (महसूल) विभागीय आयुक्त कार्यालय, औरंगाबाद याचे पत्र दि.23.06.2023  
2. मा.जिल्हाधिकारी औरंगाबाद यांचे ई मेल दिनांक 23.06.2023  
3. श्री संजय माणिकराव निकम (माजी सरपंच कोटनांद्रा ) व इतर यांचा अर्ज दि. 23.06.2023

उपरोक्त संदर्भीय विषयाच्या अनुषंगाने आपणास कळविण्यात येते की, श्री संजय माणिकराव निकम व इतर यांनी मा. विभागीय आयुक्त कार्यालय, मा. जिल्हाधिकारी कार्यालय यांना अर्ज सादर करून मौजे कोटनांद्रा ता. सिल्लोड येथील नियमबाह्य देण्यात आलेल्या ठेक्यात अटी व शर्तीचा भंग करून तब्बल 1 लाख ब्रास पेक्षा जास्त वाळु उत्खनन झाली असून सर्व जबाबदार लोकांवर कार्यदेशिर कार्यवाही करून दिलेला वाळु ठेका रद्द करून वाळु जप्त करणेबाबत विनंती केली आहे.

संदर्भीय अर्ज आवश्यक त्या चौकशी साठी आपणास पाठविण्यात येत असून, प्रकरणात दिनांक 21.06.2023 रोजी दैनिक दिव्य मराठी या वृत्तपत्रात या संदर्भात बातमी प्रसिद्ध झाली असून सदर वृत्तपत्र कात्रणार्ची छायाप्रत यासोबत पाठविण्यात येत आहे. सवक, प्रकरणात नमुद तक्रारीच्या अनुषंगाने सखोल चौकशी व उचित कार्यवाही करून केलेल्या कार्यवाहीचा अहवाल आपले स्वयंस्पष्ट आभिप्रायसह तात्काळ या कार्यालयास सादर करावा.

*H. K. K.*  
उपविभागीय अधिकारी सिल्लोड

प्रतिलिपी:-

1. मा. जिल्हाधिकारी औरंगाबाद यांना माहितीस्तव सविनय सादर.
2. मा. उप आयुक्त (महसूल) विभागीय आयुक्त कार्यालय औरंगाबाद यांना माहितीस्तव सविनय सादर.
3. श्री संजय माणिकराव निकम (माजी सरपंच कोटनांद्रा) व इतर, रा. कोटनांद्रा ता. सिल्लोड यांना माहितीस्तव

*Z. S. S.*  
उपविभागीय अधिकारी सिल्लोड

26/6/2023

*R. J. B.*  
Adm. for Applicants

**Office of Sub Divisional Officer and Sub Divisional Magistrate Sillod**

Mondha Road Sillod Tal. Sillod Dist. Aurangabad

Phone No. (02430) 222072

e-mail:-sdmsillod@gmail.com

Ja.No.2023/Go. Kha/Kavi-

Date :- 26.06.2023

To,

Tehsildar Sillod

Ta. Sillod Dist. Aurangabad

Subject: Minor Minerals (Aurangabad)

Nagar Parishad Sillod Chief Officer Syed Rafiq Kankar dated 27.04.2023 for at Mauje Kotnandra Taluka Sillod 5830 Brass Sand Belt illegal contract given by Hon. Collector Aurangabad, all the terms and conditions were violated and destroyed. More than 100,000 Brass sands have been mined and the responsible in the revenue administration is responsible for the financial settlement of the relevant case on receiving the request of the officer to propose an inquiry in the case and take all responsible persons action and confiscate all the stocks with immediate stay of the given Sand contract.

1. Hon. Deputy Commissioner (Revenue) Divisional Commissioner's Office, Aurangabad's letter dated 23.06.2023
2. Hon. Collector Aurangabad's e-mail dated 23.06.2023
3. Shri. Sanjay Manikrao Nikam (Former Sarpanch Kotnandra) and others Application dated 23.06.2023

Pursuant to the above-mentioned matter, you are hereby informed that Shri Sanjay Manikrao Nikram and others Hon. Office of the Divisional Commissioner, by submitting an application to the Hon. Collector's office, Mauje Kotnandra Tal. Sillod in breach of terms and conditions in contracts awarded illegally more than lakhs Brass of sand has been excavated and legal action shall be taken against all the responsible parties and a request has been made to confiscate the sand. The relevant inquiry form is being sent to you, and in this case, a news item has been published in Dainik Divya Marathi newspaper on

*Ref JB*

*Adv. for Applicants*

21.06.2023 and a photocopy of the said newspaper is being sent herewith. In the Scase, the report of the action taken after thorough investigation and appropriate action should be submitted to this office immediately with your clear opinion.

**Sub-Divisional Officer Sillod**

**Transcript:-**

1. Submitted to Hon. Collector Aurangabad with information.
2. Submitted to Hon. Deputy Commissioner (Revenue) Divisional Commissioner's Office, Aurangabad with information.
3. Submitted to Mr. Sanjay Manikrao Nikam (Ex Sarpanch Kotnandra) and other Tal. Sillod with information.

**Sub-Divisional Officer Sillod.**

*Rupj B*  
Adv. for Applicants



भारत शासन  
महसूल व वन विभाग,  
विभागीय आयुक्त कार्यालय, औरंगाबाद विभाग (महसूल शाखा),  
महसूल विभाग, गेट नं. १, औरंगाबाद - ४३१००१.

पुस्तक क्र. २०२३/२०२३  
दिनांक : ०६.०६.२०२३

जा.क्र.२०२३/महाका.गौ.३/३२/विभा.वि.टी.प.नं.०२/क.वि.

प्रति,

जिल्हाधिकारी  
औरंगाबाद

विषय: शील्ड प्रसिध्द (औरंगाबाद)


महसूल परिषद सिल्लोड जिल्हाधिकारी कार्यालय रजिस्टर कार्यालय यांना दिनांक २४.०४.२०२३ रोजी मीने कोटनांद्रा तालुका सिल्लोड येथील ५.२० हेक्टर वाट्यादाखोली या जिल्हाधिकारी यांनी दिलेल्या नियमबाह्य ठेक्यात सर्व अटी शर्तीच्या अटीतून बांधकाम तय्यार १ लाख पास पेक्षा जास्त वाळू उत्खनन झाले असून संबंधीत प्रकरणास आणखी सहाय्य करून महसूल प्रशासनातील जबाबदार अधिकार्यांचे अभय प्राप्त असल्याप्रकाराने प्रकरणात चौकशी करून घेतून सर्व जबाबदार लोकांवर कायदेशीर कार्यवाही करणे व दिलेला वाळू ठेका जप्त करून रद्द करून वाळू जप्त करणेबाबत.

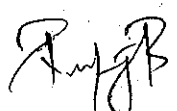
- संदर्भ: १) या कार्यालयीय संदर्भातील पत्र दिनांक १४.०६.२०२३.
- २) अर्जदार या संदर्भात माहितीकर निवृत्त व इतर रा. कोटनांद्रा ता. सिल्लोड जि.औरंगाबाद यांचा अर्ज दिनांक ०४.०६.२०२३.
- ३) दिव्य सराठी वृत्त पत्र बांधण दिनांक २१.०६.२०२३.

उपरोक्त विषयी अर्जदार या संदर्भात माहितीकर निवृत्त व इतर यांचा संदर्भ क्र. ०२ चा अर्ज या कार्यालयाचे प्राप्त झाला होता. संबंधीत मीने कोटनांद्रा ता. सिल्लोड येथील नियमबाह्य ठेक्यात आलेल्या ठेक्यात अटी व शर्तीच्या अटीतून बांधकाम तय्यार १ लाख पास पेक्षा जास्त वाळू उत्खनन झाली असून सर्व जबाबदार लोकांवर कायदेशीर कार्यवाही करून दिलेला वाळू ठेका रद्द करून वाळू जप्त करणेबाबत विनंती केली आहे. सदर अर्ज या कार्यालयीय संदर्भ क्र. ०१ अन्वये आवश्यक त्या चौकशी व उचित कार्यवाहीस्तव आपणास पाठविण्यात आलेला आहे.

प्रस्तुत प्रकरणात दिनांक २१.०६.२०२३ रोजी दैनिक दिव्य सराठी या वृत्तपत्रात या संदर्भात बातमी प्रसिध्द झाली असून सदर वृत्तपत्र कार्यालयीय घ्यायप्रत यासोबत पाठविण्यात येत आहे. सबब, प्रकरणात तक्रार अर्जदार यांचे तक्रारीत नमूद मुद्द्यांच्या अनुषंगाने सखोल चौकशी व उचित कार्यवाही करून तसा अहवाल आपले स्वयंस्पष्ट अभिप्रायसह तालुकी सादर करावा ही विनंती.

सोबत वरील प्रमाणे

  
(पराग सोमण)  
उप आयुक्त (महसूल)  
विभागीय आयुक्त कार्यालय, औरंगाबाद

  
Adm. for Applicants

Government of Maharashtra  
Revenue and Forest Department,  
Divisional Commissioner Office (Revenue Branch)  
Fajalpura Near Delhi Gate Aurangabad 431001

Phone No. 0240- 2353563

e-mail: doraurangabad@gmail.com

Ja.No. 2023/Mashaka/GauKha Aurangabad/A-Ni/Matter No.01/KaVi

Date: 23.06.2023

To,  
Collector  
Aurangabad

Subject: Minor Minerals (Aurangabad)

Nagar Parishad Sillod Chief Officer Syed Rafiq Kankar dated 27.04.2023 for at Mauje Kotnandra Taluka Sillod 5830 Brass Sand Belt illegal contract given by Hon. Collector Aurangabad, all the terms and conditions were violated and destroyed. More than 100,000 Brass sands have been mined and the responsible in the revenue administration is responsible for the financial settlement of the relevant case on receiving the request of the officer to propose an inquiry in the case and take all responsible persons action and confiscate all the stocks with immediate stay of the given Sand contract.

- 1) Synchronized letter of this office dated 14.06.2023.
- 2) Applicant Shri Sanjay Manikrao Nikam and others Res. Kotnandra Tal. Sillod Dist. Aurangabad application dated 08.06.2023
- 3) Divya Marathi news letter due dated 21.06.2023.

Regarding the above reference to the applicant Shri Sanjay Manikrao Nikam and others. 02 application was received by the office relating Mauje Kotnandra Ta. Sillod More than 100,000 Brass of sand has been excavated in violation of the terms and conditions of the contract awarded at Sillod, and legal action has been taken against all the responsible people to cancel the contract and confiscate the

  
Adm. for Applicants

sand. The said application office reference no. 01 has been sent to you for necessary inquiry and appropriate action.

In the present case, on 21.06.2023, Dainik Divya Marathi news paper has been published the news in this regard and the photocopy of the said newspaper is being sent herewith. In the case of reason, the complainant should conduct a thorough investigation and take appropriate action in accordance with the points mentioned in the complaint and submit such a report with his clear opinion immediately. This request.

Along with the above

**Parag Soman**  
**Deputy Commissioner (Revenue)**  
**Office of the Divisional Commissioner, Aurangabad**



Adv. for Applicants

**दरिद्र आरक्षण विध्याद ता सिल्लोड पत्रांवापर**

दुरध्वनी क्रमांक- 02430- 222029

Email-tabsildarslod@gmail.com

जा.क्र.2023/जमा-1/कावी - 472

दिनांक :- 26/6/2023

प्रति ,

1. उप कार्यकारी अभियंता, सा. बा, सिल्लोड
2. उप अधिक्षक भुमी अभिलेख सिल्लोड
3. नायब तहसिलदार महसुल 1
4. मंडळ अधिकारी - बोरगाव बाजार
5. तलाठी सजा - कोटनांद्रा

**विषय :-** मौजे नगर परिषद मुख्याधिकारी सय्यद रफ़ीक कंकर यांना दिनांक 27/4/2023 रोजी मौजे कोटनांद्रा ता सिल्लोड येथिल 5830 ब्रास वाळू घाटासाठी मा जिल्हाधिकारी यांनी दिलेल्या नियमबाह्य ठेक्यात सर्व अटी व शर्तीचा सर्रासपणे भंग करुन तब्बल 1 लक्ष ब्रास जास्त जास्त वाळू उत्खनन झाले असुन संबंधीत प्रकरणात अर्थिक संगनमत करुन महसुल प्रशासनातील जबाबदार अधिका-याचे अभय प्राप्त असल्याकारणाने सदर प्रकरणात तात्काळ मुद्दे निहाय सखोल उच्चस्तरीय चौकशी प्रस्तावित करुन सदर प्रकरणात सर्व जबाबदार लोकांवर कायदेशीर कार्यवाई करणे व दिलेल्या वाळू ठेका तात्काळ रद्द करुन सर्व वाळू साठे जप्त करणे बाबत अंतिम सुचना पत्र 1 ले.

- संदर्भ- 1. मा उप आयुक्त (महसुल), विभागीय आयुक्त कार्यालय औरंगाबाद यांचे पत्र दिनांक 23/6/2023
2. मा. निवासी उपजिल्हाधिकारी, औरंगाबाद यांचे पत्र दिनांक 23/6/2023
3. मा. उप विभागीय अधिकारी सिल्लोड यांचे पत्र दिनांक 26/6/2023
4. या कार्यालयाचे ETS मोजनी पत्र दि. 9/6/2023
5. श्री. महेश शंकरलाल शंकरपेल्ली व संजय माणिकराव निकम इतर 6 रा सिल्लोड यांचे निवेदन अर्ज दिनांक 23/6/2023

उपरोक्त विषयी संदर्भिय पत्रकाचे अनुषंगाने कळविण्यात येते की, मुख्याधिकारी, नगर परिषद सय्यद रफ़ीक कंकर यांना दिनांक 27/4/2023 रोजी मौजे कोटनांद्रा ता सिल्लोड येथिल 5830 ब्रास वाळू घाटासाठी मा. जिल्हाधिकारी यांनी दिलेल्या नियमबाह्य ठेक्यात सर्व अटी व शर्तीचा सर्रासपणे भंग करुन तब्बल 1 लक्ष ब्रास जास्त जास्त वाळू उत्खनन झाले असुन संबंधीत प्रकरणात अर्थिक संगनमत करुन महसुल प्रशासनातील जबाबदार अधिका-याचे अभय प्राप्त असल्याकारणाने सदर प्रकरणात तात्काळ मुद्दे निहाय सखोल उच्चस्तरीय चौकशी प्रस्तावित करुन सदर प्रकरणात सर्व जबाबदार लोकांवर कायदेशीर कार्यवाई करणे व दिलेल्या वाळू ठेका तात्काळ रद्द करुन सर्व वाळू साठे जप्त करणे बाबत अंतिम सुचना पत्रात नमुद केले आहे.

करीता आपणास कळविण्यात येते की, संदर्भ क्र 3 अन्वये, या कार्यालयाचे पत्रानुसार मौजे कोटनांद्रा ता सिल्लोड येथिल वाळू घाटाचे गटातील ETS मोजनी करणे करुन अहवाल सादर करण्याबाबत उपरोक्त उप कार्यकारी अभियंता, सा. बा, सिल्लोड, उप अधिक्षक भुमी अभिलेख सिल्लोड

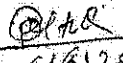
*[Handwritten Signature]*  
Adv. for Applicants

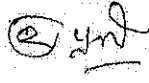
तसेच मंडळ अधिकारी - बोरगाव बाजार, तलाठी सजा - कोटनांद्रा यांना कळविण्यात आलेले आहे परंतु अद्याप आपला अहवाल या कार्यालयात सादर केलेला नाही.

तरी तक्रारी निवेदनातील नमुद मुद्याचे अनुषंगाने आपण संयुक्त पथकासह जायमोक्यावर जाउन स्थानिक चौकशी करून वस्तुनिष्ठ पंचनामा व अहवाल तात्काळ या कार्यालयास सादर करावा.

प्रतिलिपी :-

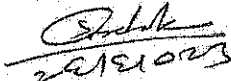
१. मा. जिल्हाखनिकर्म अधिकारी औरंगाबाद यांना माहितीस्तव सविनय सादर.
२. मा. उपविभागीय अधिकारी सिल्लोड यांना माहितीस्तव सविनय सादर.
३. श्री महेश शंकरलाल शंकरपेल्ली व संजय माणिकराव निकम इतर ६ रा सिल्लोड यांना माहितीस्तव देण्यात येते.


  
26/6/2023  
जायक (लिपीक)  
मल कार्यालय, सिल्लोड




  
26/6/2023  
तहसिलदार सिल्लोड

9/1

  
26/6/2023  
जायक / जायक लिपीक  
मय अधीक्षक भूमि अभिलेख  
सिल्लोड

  
आयक लिपीक /  
सा.वां.उपविभाग सिल्लोड  
दिनांक : 26/06/2023

  
Adv. for Applicants

Phone No-02430-222029

Email-tahsildarslod@gmail.com

Ja.No.2023/Jama-1/Kavi-472

Dated :- 26/6/2023

To,

1. Deputy Executive Engineer, Sa. Ba. Syllod
2. Deputy Superintendent of Land Records Sillod
3. Naib Tahsildar Revenue 1
4. Circle Officer- Borgaon Bazar
5. Talathi Saja Kotnandra

Subject:-In connection with illegal contract given by Hon'ble Collector to Mauje Nagar Parishad Chief Syed Rafiq Kankar on 27/4/2023 for 5830 brass sand belt from Mauje Kotnandra Tal. Sillod and more than 1 lakh brass sand was mined in gross violation of all terms and conditions. Due to financial collusion in the case, the responsible officer in the revenue administration has received the final instruction letter regarding immediate cancellation of the given sand contract and confiscation of all the sand stocks by proposing a deep high-level investigation in the said case and taking legal action against all the responsible people in the said case.

context

1. Letter dated 23/6/2023 from Hon'ble Deputy Commissioner (Revenue), Divisional Commissioner's Office Aurangabad
2. Letter dated 23/6/2023 from Hon. Resident Deputy Collector, Aurangabad
3. Hon. Sub Divisional Officer Sillod's letter dated 26/6/2023
4. This office's ETS Measurement letter dt. 9/6/2023
5. Statement Application of Shri. Mahesh Shankarlal Shankarpelli and Sanjay Manikrao Nikam and others 6 Sillod Dated 23/6/2023

Pursuant to the reference letter regarding the above, it is informed that the Principal, City Council Syed Rafiq Kankar dated 27/4/2023 for at Mauje Kotnandra Tal. Sillod 5830 Brass Sand belt mining contract given by the Hon. Collector illegally, as much as 1 lakh brass has been excavated in violation of all the terms

  
Adv for Applicants

and conditions and due to the financial collusion of the responsible officer in the revenue administration, an in-depth high-level inquiry has been proposed in the matter and all those responsible in the matter have been proposed. The final instruction letter has mentioned about taking legal action against the people and immediately canceling the given sand contracts and confiscating all the sand reserves.

You are hereby informed that under reference no. 3, as per the letter of this office, the above mentioned Deputy Executive Engineer, Sr. regarding the ETS measurement of Mauje Kotnandra Tal. Sillod Sand Belt and submission of report. Ba, Sillod, Deputy Superintendent Land Records Sillod

Also informed to Mandal Officer - Borgaon Bazar, Talathi Saja Kotnandra but his report is not yet submitted in this office. However, as per the point mentioned in the complaint statement, we should go to disputed place with a joint team and conduct a local inquiry and submit an objective panchnama and report to this office immediately.

**Tehsildar Sillod**

**Transcript :-**

1. Submission for information to Hon. District Mining Officer Aurangabad with discription.
2. Submitted Hon. Sub-Divisional Officer Sillod with information.
3. Information is given to Shri Mahesh Shankarlal Shankarpelli and Sanjay Manikrao Nikam and others 6 silod.

*RupjB*  
*Adm. for Applicants*

# उपविभागीय अधिकारी तथा उपविभागीय दंडाधिकारी कार्यालय सिल्लोड

मौढा रोड सिल्लोड ता. सिल्लोड जि. औरंगाबाद

ईमेल:-sdmsillod@gmail.com

फोन क्र (०२४३०) २२२०७२

दिनांक :- ०८.०८.२०२३

जा.क्र.२०२३/गौ.ख/कावी -

प्रति,

महिंसादार सिल्लोड  
ता.सिल्लोड जि. औरंगाबाद

विषय :- मौजे कोटनाद्रा ता.सिल्लोड येथील वाळू उत्खनन व वाहतुकीबाबत.  
संदर्भ :- निवासी उपजिल्हाधिकारी औरंगाबाद यांचे पत्र दिनांक 21.07.2023

उपरोक्त संदर्भीय विषयाच्या अनुषंगाने आपणास कळविण्यात येते की, मा.आ. अंबादास दानवे, विरोधी पक्षनेता विधानपरिषद महाराष्ट्र राज्य यांनी संदर्भीय पत्रान्वये सिल्लोड जि. छत्रपती संभाजीनगर तालुक्यातील कोट नाद्रा येथील पुर्णा नदीतील गट नं. 137, 140, 141, 142, 243 येथील 5 हजार 830 सरकारी वाळूघाटासाठी जिल्हाधिकारी यांनी सिल्लोड नगरपरिषदेचे मुख्यधिकारी यांच्या नावे दिलेल्या टेंबघाल वाळू उपसा आणि वाहतुकीबाबतच्या नियमांचे पालन न करता अवैध वाळू उपसा प्रकरणी स्थानिक ग्रामस्थानी ETS/ईटीएस मौजणी करून कोटनाद्रा नदीपात्रात अवैध वाळू उपसा खोदकाम केलेल्या जागेचे सर्वेक्षण केले असता वाळू उपसा करण्यासाठी जिल्हाधिकारी यांनी दिनांक 27 एप्रिल 2023 मध्ये दिलेल्या वाळू ठेका आदेशामध्ये नमुद अटी व शर्तीनुसार अट क्र. 3, 5, 7, 14, 15, 18, 26, 27, 28, 31, 34, 36, 38, 41, 46, 47, 48, 50, 54, 55, 59, 60, 62, 64, 66, 70, 71, 74, 77, 78, 81, 82, 84, 85, 86, 89, 90, 91 चा भंग करण्यात आला आहे.

पुर्णा नदीतील अवैध उपसा करण्यात आलेला वाळूसाठा हा सिल्लोड येथील सर्वे क्र. 90, 91 व 92 येथे सुरु असलेल्या बांधकामासाठी वापरण्यात आल्याचा तसेच सिल्लोड शहरातील सर्वे क्र. 139 व कोटनाद्रा येथील गट क्र. 146 मध्ये 7 ते 8 हजार ब्रास वाळू साठा टेंबघाल आल्याच्या तक्रारी सुध्दा करण्यात आल्या आहेत. सदर सर्वे क्रमांकावर सुरु असलेले कामा व कॉक्रीट हॉट मिक्सिंग हे लोकप्रतिनिधी यांच्या मालकीची असल्याने या बाबत कोणतीही कार्यवाही महसुल विभागाकडून करण्यात आली नाही. अवैध उपसा केलेल्या नदीपात्रातील भागाचे अद्यापही महसुल विभागातील वरिष्ठ अधिका-यांकडून जागेची स्थळ पाहणी करण्यात आली नाही. नदी पात्रात अवैध वाळू उपसा करतांना निर्माण झालेले 'खडे हे' जेसीबीच्या सहाय्याने बुजविण्याचे काम सुरु असून सध्या पावसाळा सुरु होणार असल्याने करण्यात आलेला अवैध वाळू उपरत्याचे सर्वेक्षण न केल्यास पुरावे नष्ट होण्याची शक्यता निर्माण झाली आहे.

तरी कोटनाद्रा येथील ग्रामस्थानी ETS/ईटीएस मौजणी करून केलेला पंचनामा व अहवालानुसार आपण स्वतः किंवा वरिष्ठ अधिका-यानांमार्फत त्या जागेचे सर्वेक्षण करून याबाबतची सखोल चौकशी करण्यात यावी तसेच उपरोक्त अटी व शर्तीचे भंग करणा-या ठेकेदाराचा ठेका तात्काळ रद्द करण्याबाबत तसेच त्यांच्यावर शासकीय मारुमतेचे नुकसान केल्याप्रकरणाची गुन्हे दाखल करण्याबाबत योग्य ती कार्यवाही करण्यात यावी. व या संपूर्ण कार्यवाहीचा अहवाल अगामी अधिवेशनामध्ये विधीमंडळ कामकाजासाठी आवश्यक असल्याने सात दिवसाचे आत सादर करण्यात यावा याबाबत कळविले आहे.

संबंध, सदरील पत्राचे अनुषंगाने सविस्तर चौकशी करून तात्काळ अहवाल या कार्यालयास सादर करणेत याव. तसेच सदरची माहिती विधीमंडळ अधिवेशनाचे अनुषंगाने सादर करावयाची असल्याने विलंब टाळणे बाबत निर्देश दिले आहे.

स्थानुसार आपणास कळविण्यात येते की, सदर माहिती विधीमंडळ अधिवेशनाचे अनुषंगाने सादर करावयाची असल्याने प्रकरणात चौकशी करून तात्काळ आपला अहवाल या कार्यालयास सादर करावा. विलंब होणार नाही याची दक्षता घ्यावी.

उपविभागीय अधिकारी सिल्लोड

प्रतिलिपी:-

निवासी उपजिल्हाधिकारी औरंगाबाद यांना समादाराने माहितीस्वरुप.

उपविभागीय अधिकारी सिल्लोड

788

3090

Adv. for Applicants

14/8/2023

ना.स. (म.प.)

Office of Sub Divisional Officer and Sub Divisional Magistrate Sillod  
Mondha Road Sillod Tal. Sillod Dist. Aurangabad

Phone No. (02430) 222072

Email:-sdmsillod@gmail.com

Ja.No.2023/GauKha/KaVi

Dated 08.08.2023

To,

Tahsildar Sillod

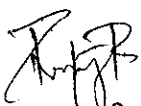
Tal.Sillod Dist. Aurangabad

Subject: Liya Mije Kotnandra Tal. Sillod Regarding sand mining and transportation

Reference: Resident Deputy Collector Aurangabad's letter dated 21.07.2023

Pursuant to the above related matter, you are hereby informed that Ex. MLA Ambadas Danve, Leader of the Opposition Legislative Council of Maharashtra State through the relevant letter Tal. Sillod Dist. Chatrapati Sambhajinagar Taluka, in Kotnandra village on Purna River Group No. 137, 140, 141, 142, 243 here 5 thousand 830 for the government sand belt by the collector in favor of Sillod municipal council chief, transportation without following the rules, meaning that local villagers ETS count Kotnandra in riverbelt all excavations in the case of sand excavation the area has been surveyed for sand excavation as per the conditions mentioned in the sand excavation contract Order dated 27th April 2023 issued by Collector under condition no. 3, 5, 7, 14, 15, 18, 26, 27, 28, 31, 34, 36, 38, 41, 46, 47, 48, 50, 54, 55, 59, 60, 62, 64, 66, 70, 71, 74, 77, 78, 81, 82, 84, 85, 86, 89, 90, 91 has been violated.

Sand Stock, which was pumped from the river Purna, is the main source of water in S.No. 90, 91 and 92 have been used for construction and also Sillod city survey no. 139 and Kotnandra at Group No. In 146, complaints have also been made that 7 to 8 thousand brass sand was planted. Since the ongoing works and concrete hot misting are owned by the Lok Pratinidhi, no action has been taken by the Revenue Department in this regard. The area along the river which has been illegally mined has not yet been inspected by the senior officials of the revenue department. A possibility has arisen. However, according to the

  
Adm. for Applicants

Panchnama and the report, whether the villagers of Kotnandra did the Counts Counting Vehicle themselves or Charishta Officers.

Accordingly, proper action should be taken regarding the matter of taking care of the site and the violation of the above mentioned rules and regulations as well as filing of criminal charges against them for the case of damage to government property and the report of this whole action is necessary for the legislative work in the upcoming session within seven days. It has been reported that it should be submitted. Dear Sir, In accordance with the said letter, after making a detailed inquiry, an immediate report is submitted to this office, as well as the said information.

As the information is to be submitted in accordance with the legislative session, you are hereby informed that as the said information is to be submitted in accordance with the legislative session, you should take care that your request will not be submitted to this office immediately.

**Sub-Divisional Officer Sillod**

Transcript:-

Respectfully informed to the Resident Sub-District Officer, Aurangabad

**Sub-Divisional Officer Sillod**

*Adv. for Applicants*